



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 31.07.2026 TO 14.08.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	6/5/2026	710102045932026	PARAG AND COMPANY VS NATIONAL TEXTILE CORPN LIMITED	8/5/2026	1. 1. volume 3 bookmarking missing.
2	6/25/2026	710102049982026	GOODLAND INDIA INFRACON PRIVATE LIMITED VS GURCHARAN SINGH LAU	8/4/2026	1. **No. of Objections:** 1. You have mentioned two sections in the pdf however payment of only one section has been done. Payment is due under **Section 242** . Kindly make the requisite payment and upload the **proof of payment**. 2. Kindly correct the **alignment of Page No. 235** in the PDF. 3. **Page Nos. 229, 230, and 231** are not legible. Kindly upload clear and readable copies of these pages.
3	7/20/2026	710102060412026	GAURAV JAIN VS MS COPPERLITE METALS LIMITED FORMERLY KNOWN AS MS COPPERLITE METALS PVT LTD	8/3/2026	1. **No. of Objections:** 1. As per the PDF, **Page Nos. 53, 55, 56, and 59–63** are cut from the right side. Kindly upload clear and complete copies of these pages. 2. Kindly correct the **alignment of Page Nos. 163, 183, and 197** in the PDF.

4	7/24/2026	710102062092026	ANIL PRASAD VS OCIO TOURS PRIVATE LIMITED	8/3/2026	**No. of Objections:** 1. **Bookmarking and Index** are mandatory, along with proper pagination. Kindly ensure the same is provided. 2. **Master Index and Volume-wise Index** are mandatory in all PDF volumes. Kindly provide the same. 3. The **alignment of pages is incorrect**. Kindly correct the alignment of all pages in the PDF. 4. **Pagination is missing** in all volumes and in the Index of the PDF. Kindly ensure complete and sequential pagination. 5. Kindly update the **Counsel Details** in the **Master Index, Volume-wise Index, and Memo of Parties**. 6. Kindly add **all Respondent details** in the online portal as mentioned in the **Memo of Parties and the last page of the Petition**. 7. **OCR is missing** in all PDF volumes. Kindly ensure OCR is applied to every page. 8. **Signature is missing on every page of the Petition**. Kindly ensure that each page is duly signed. 9. **True Copy and signature** are missing on the **Annexures in all volumes**. Kindly affix the same on all annexure pages. 10. As per the PDF pagination, **Page Nos. 69, 70, 88–109, 144 and 145; Volume 2 – Page Nos. 62–107, 128 and 129; and Volume 3 – Page Nos. 60–102 and 128–129** are not readable. Kindly upload clear and legible typed copies of the said pages. 11. **Double pagination** is appearing on **Page Nos. 141–142**. Kindly remove the duplicate pagination and correct the page numbering. 12. **21 Court Fee** is missing on the **Vakalatnama**. Kindly affix the requisite court fee. Further, kindly paste the **225 Welfare Fee Ticket** on the **blank space of the Vakalatnama**. 13. Kindly provide **English translations** of the following Hindi pages as per the PDF pagination: **Volume 1:** Page Nos. 69–70, 108, 110 and 116. **Volume 2:** Page Nos. 125 and 130. **Volume 3:** Page Nos. 108, 110, 116 and 125
5	7/25/2026	710102062332026	IVP LTD VS CHANDRANCHAL BK INDUSTRIES PRIVATE LIMITED	8/5/2026	1. **No. of Objections** 1. The **Date of Default** is missing in **Part IV of Form 5**. Kindly mention the same. 2. The **Reply to the Demand Notice** is missing. Alternatively, kindly attach the certificate under **Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016**. 4. The **Brief Synopsis** is missing. Kindly include the same in the PDF. 5. vakalatnama not clear.
6	7/29/2026	710102063382026	IIFL MANAGEMENT SERVICES LIMITED VS ANTARCTICA PROPERTIES COMPANY LIMITED	8/4/2026	1. &quot;no of objection 1.in volume 3 page no 343 344 345 to 376 missed ocr and blurred pages kindly uploaded more legible copy 2. volume 3 end page no 536 and volume 4 start with page no 590 however its possible page no 537 to 589 missed in pdf 3. 590 to 592 598 604 607 608 to 610 are page cut page no 617 to 660 are blurred kindly uploaded more legible copy 4 in volume 4 end page no 759 and volume 5 start with page no 679 how its possible sequence page no are wrong volume 5 need to be start with 760 but in pdf its start 679 kindly rectify it note sequence of pagination is improper in volume 3 and 5 kindly rectify it in pdf &quot;

7	7/31/2026	710102064112026	RAVI KUMAR JAIN VS DMI FINANCE PVT LTD	7/31/2026	You have filed IA under petition. The main petition number is of Allahabad Bench therefore New Delhi is wrong jurisdiction.
8	8/1/2026	710102064682026	CATALYST TRUSTEESHIP LIMITED VS MS SHAGUN SINGH	8/4/2026	**No. of Objections:** 1. Page numbering is missing in the bookmarking. Kindly provide bookmarks with proper page numbering. 2. The relevant section is not mentioned in the Index. Kindly update the Index by mentioning the applicable section. 3. OCR is missing on Page Nos. **1 to 38, 250, 251, 349, 359, 360, 625, 629, and 859 to 864 ** . Kindly apply OCR to these pages. 4. Page Nos. **360, 375, 376, 377, 378, 379, 382, 388, 389, 390, 391, 392, 397, and 398** are not clear. Kindly upload clear and legible copies of these pages. 5. Page Nos. **754, 756, 758, 819, and 820** are in a language other than English. Kindly upload the English translation of these pages. 6. The **Rs. 25/- Welfare Fee** , **Rs. 3/- Court Fee** , and the **date** are missing on the Vakalatnama. Kindly rectify the same. 7. Page Nos. **836 to 869** (Annexures) do not bear the **signature** and **True Copy** endorsement. Kindly ensure that every annexure page is duly signed and marked as "True Copy." 8. The **Master Data** is missing. Kindly upload the same.
9	8/3/2026	710102065242026	BRIJMOHAN CHANDRABHAN GUPTA VS MS SHAGUN SINGH	8/5/2026	1. incomplete file, kindly file index along with pagination and whole documents missed in PDF Only Index has been uploaded. 2. Kindly note that the case title will be written as Transfer Application. Kindly change the same on online portal and in the pdf and remove transfer petition from both online and pdf.

10	8/1/2026	710102064702026	CATALYST TRUSTEESHIP LIMITED VS MR KUMAR BHARAT	8/4/2026	**No. of Objections:** 1. Bookmarking with proper page numbering is missing. Kindly provide bookmarking in accordance with the Index. 2. The applicable section has not been mentioned in the Index. Kindly update the Index by mentioning the relevant section. 3. The **Master Data** is missing. Kindly upload the same. 4. OCR is missing on Page Nos. **39, 48, 251, 252, 254, 350, 360, 361, and 860 to 865**. Kindly apply OCR to these pages. 5. Page Nos. **361, 373 to 385, and 387 to 400** are not clear. Kindly upload clear and legible copies of these pages. 6. Page Nos. **755, 757, 759, 820, and 821** are in a language other than English. Kindly upload the English translation of these pages. 7. Page Nos. **833 to 871** (Annexures) do not bear the **signature** and **True Copy** endorsement. Kindly ensure that every annexure page is duly signed and marked as **True Copy.**
11	8/3/2026	710102065172026	JAIPUR CRAFTS PRIVATE LIMITED VS NA	8/6/2026	&quot;1. bookmarking index missed of volume wise mandatory. 2. The case type is incorrectly mentioned in the pdf. Kindly correct the case type to CP(CAA) wherever it appears in the pdf and re-upload the corrected documents. 3. kindly correct the details of petition/ applicate on online portal as per mention in memo of parties 4. True copy sign missed on annexures. 5. kindly filing the application separately another filing number 6. OCR missed page 64 to 134, 163 to 185, 241 , 255 to 258, 316 to 318, 333 to 334, 361 to 363 and 422 in PDF. 7. kindly correct the alignment of pages are 114, 184, 185, 241, 243 in PDF. 8. kindly upload the clear pages are 108 to 113 in PDF 9. Remove double pagination pages are 255 to 258 and 364 to 461 in PDF. 10. in volume 5 pagination missed in PDF and index too along with OCR.&quot;
12	7/31/2026	710102064272026	LINSPOT LTD THROUGH AUTHORISED REPRESENTATIVE MR VIRENDER SINGH VS ISPLENDOR INFORMATION TECHNOLOGY PRIVATE LIMITED	8/4/2026	1. **No. of Objections:** 1.In volume 3 and 4 Bookmarking mandatory and along with pagination. 2. OCR is missing on Page Nos. 310 to 342, 375 to 379, 382 to 409, 553 to 561, 566 to 593 and 612 to 618, Kindly apply OCR to all the aforesaid pages and re-upload the PDF.

13	7/31/2026	710102064262026	ZAFFRON CLEANING SERVICES VS HUGHES AND HUGHES CHEM LIMITED	8/3/2026	1. **No. of Objections:** 1. Kindly note that an **Intervention Petition under the Companies Act, 2013 ** is filed under **Section 424(3) of the Companies Act, 2013 ** . For an **Intervention Petition under the IBC, 2016 ** , **Section 60(5) of the IBC, 2016 ** may be selected. Kindly ensure that the **same section is selected and mentioned consistently in both the PDF and the online portal ** . 2. Kindly mention Intervention petition on the Vakalatnama in the PDF. 3. **21 Court Fee** is missing on the **Vakalatnama** . Kindly affix the requisite court fee. 4. Kindly paste the **Court Fee** and **Welfare Fee Ticket** on a **blank page** of the **Vakalatnama** .
14	8/4/2026	710102065262026	AMAN GUPTA VS KVIR TOWERS PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. Payment under **Section 242** is due. Kindly make the requisite payment and upload proof of payment. 2. Kindly remove the blank page **81** from the PDF. 3. Kindly remove the double pagination on pages **391 to 419** in the PDF. 4. Kindly correct the alignment of pages **415, 464, 467, 470, 471, and 474** in the PDF. 5. Kindly provide typed copies of the unreadable pages **281, 282, 283, 284, and 286** . 6. Kindly provide English translations of the Hindi pages **128, 131, 138, 279, and 280** in the PDF. 7. The **Master Data** of **KVIR TOWERS PRIVATE LIMITED** is missing from the PDF. Kindly upload the same. 8. True copy signatures are missing on some pages of the annexures in all volumes of the PDF.
15	8/3/2026	710102065022026	JITENDER KUMAR KHARBANDA VS NEW METAL VISION PRIVATE LIMITED	8/5/2026	**No. of Objections** 1. The case type selected in the online portal is incorrect. Kindly select **Interlocutory Application (Companies Act)** as the case type. 2. Kindly add all the Applicants and Respondents in the online portal as per the Memo of Parties. Kindly ensure that the memo of parties is same in the online portal and pdf. 3. Kindly attach the **Vakalatnama** , as it is mandatory. In case the vakaltnama is on record kindly mention the same in the Index

16	8/3/2026	710102064992026	HUBER GMBH VS HUBER INDIA PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. A separate **Index is mandatory for each volume**, along with proper pagination. 2. Payment under **Sections 241, 242, 213, and 244** is due. Kindly pay the requisite filing fee for all applicable sections taken in your petition and upload proof of payment. 3. Signatures are missing on every page of the petition/application in the PDF. 4. Kindly update the **petitioner's name** in the online portal as per the **Memo of Parties**. 5. True copy signatures are missing on the annexures. 6. The **₹25 Welfare Stamp** and **₹3 Court Fee** are missing on the Vakalatnama. Kindly affix them in the blank space of the Vakalatnama. 7. Kindly remove the repeated PDF. 8. The **MOA, AOA, and Master Data** of **HUBER INDIA PRIVATE LIMITED** are missing from the PDF. Kindly upload the same. 9. Kindly provide English translations of pages **67 and 68**, which are in **Dutch**, in the PDF. and while giving the translated copies please mention corresponding page numbers.
17	8/1/2026	710102064712026	CATALYST TRUSTEESHIP LIMITED VS MS SANTOSH SINGH	8/4/2026	1. mention bookmarking according your index with page numbering. 2. section not mention in index. 3. master data missing. 4. page no. 39,48,251,252,254,350,360,361,373,474,860,862,863,889 to 898 OCR missing. 5. page no. 358,361,373 to 385,387 to 400 are not clear. 6. page no. 755,757,759,820,821 need translate copy. 7. page no. 847 to 871 need true copy and sign in annexure.
18	8/5/2026	710102065842026	MINATO NAKAJIMA VS MINATOMO INTERNATIONAL PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. Separate **Indexes for Volume 1 and Volume 2** are missing. Kindly upload a separate Index for each volume. after master Index volume wise index is mandatory 2. Payment under **Section 242** is due. Kindly pay the requisite fee and upload proof of payment. 3. Counsel's signature is missing on the **Index**, **Memo of Parties**, and **Prayer** page. Kindly ensure that the same is duly signed. 4. True copy signatures are required on every page of the annexures. Kindly ensure that all annexure pages are duly signed as true copies. 5. The pagination in **Volume 2** is incorrect. Kindly correct the pagination and re-upload the PDF.

19	8/1/2026	710102064692026	CATALYST TRUSTEESHIP LIMITED VS MR SHANSER PAL SINGH	8/4/2026	**No. of Objections:** 1. The applicable section has not been mentioned in the Index. Kindly update the Index by mentioning the relevant section. 2. Page numbering is missing in the bookmarking. Kindly provide bookmarks with proper page numbering. 3. The **Master Data** is missing. Kindly upload the same. 4. Pagination is incorrect in the **Volume I Index** . Kindly correct the pagination. 5. OCR is missing on Page Nos. **39, 40, 48, 251, 254, 350, 361, and 550** . Kindly apply OCR to these pages. 6. Page Nos. **358, 361, 373 to 385, and 387 to 400** are not clear. Kindly upload clear and legible copies of these pages. 7. Page Nos. **755, 757, 759, 820, and 821** are in a language other than English. Kindly upload the English translation of these pages. 8. The **Rs. 25/- Welfare Fee** and **Rs. 3/- Court Fee** are missing on the Vakalatnama. Kindly affix the requisite Welfare Fee and Court Fee stamps.
20	8/1/2026	710102064542026	SECURITIES AND EXCHANGE BOARD OF INDIA VS NA	8/4/2026	Please be informed that affidavit/reply are to be filed as an additional document. However you have filed in IA.
21	8/4/2026	710102065282026	EXOTIC INNOVATIONS PRIVATE LIMITED VS ULTRACONFIDENTIEL DESIGN PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. The documents have been filed separately. Kindly merge all the documents into a single PDF and re-file 2. The respondent's address is in **Haryana** ; therefore, the jurisdiction selected for this matter is incorrect. Kindly select the appropriate jurisdiction in the online portal.

22	8/3/2026	710102065062026	SILVERTONES SPECIALITY TEXTILES PRIVATE LIMITED VS ULTRACONFIDENTIEL DESIGN PRIVATE LIMITED	8/5/2026	**No. of Objections** 1. The case type is incorrectly mentioned in the heading of the PDF and in the online portal. Kindly correct the case type to **CA (CAA)** wherever it appears in the PDF and the online portal, and re-upload the corrected documents. 2. Signatures are missing on every page of the application/petition. Kindly ensure that all pages are duly signed. 3. As mentioned in the Index, pages **A to E** are not available in the PDF. Kindly attach the missing pages. 4. The bookmarking is incomplete. The bookmarks for **Synopsis, Memo of Parties, and List of Dates** are missing. Kindly update the bookmarks with proper pagination. 5. Kindly upload proper, volume-wise bookmarking with correct pagination as per the Index and the documents. 6. The **Volume I Index** is missing in the PDF. Kindly attach the same. 7. OCR is missing on pages **42 to 65** and **68 to 222**. Kindly apply OCR to these pages and re-upload the PDF. 8. Double pagination appears on pages **51 to 61**, **69 to 78**, and **80 to 89**. Kindly remove the duplicate page numbering. 9. Page No. **55** is not properly readable. Kindly attach a typed copy of the page. 10. The **Balance Sheets** of both companies are missing. Kindly attach the same. 11. The **Independent Audit Reports** of both companies are missing. Kindly attach the same.
23	8/3/2026	710102065102026	MS SAVITA SINGH VS SYSKA LED LIGHTS PRIVATE LIMITED	8/6/2026	no of objection 1. this is a application 2. kindly file in application porta and choose case type interlocutory application (IBC) IN online portal
24	8/6/2026	710102066602026	JAMNA DEVI DHINGRA VS STATE BANK OF INDIA	8/5/2026	1. 1. case type wrong in online portal choose Interlocutory Application (I.B.C) in online portal. You have selected petition as case type in online portal

25	8/5/2026	710102066132026	OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED VS VATIKA LIMITED	8/4/2026	1. **No. of Objections:** 1. Proof of Service is missing, Kindly attach the same, 2 IRP CERTIFICATE MISSED 3 FORM B MISSED 4 These pages numbers are blank and wrong adjustment as per pdf which mention below 595 597 599 601 603 619 621 623 625 629 631 637 751 753 755 761 763 765 767 768 772 799 801 803 805 807 996 5 these page not clear visible 1596 1597 1598 1599 1600 1601 1602 1603 6 1443 is marathi page kindly translated in english mention reference no on translated page 7 respondent master data is haryana
26	8/6/2026	710102066632026	AMARJAS ENTERPRISES THROUGH ITS PARTNER VS V3S INFRA TECH LIMITED	8/7/2026	no of objection 1. book marking mandatory as per index with pagination in all volume 2. index missed in pdf 3. missed sign in form 5 every pages 4 annexures pages missed sign with true copy in all volume 5 pagination missed in soft copy of all volume 6 require master index and volume wise index in pdf 7 due to missed pagination in soft copy kindly some pages in volume 3 wrong adjustment as per pdf 8 25 rs welfare and 3 rs court fee missed in vakalatnama 9 ocr need every pages of pdf
27	8/6/2026	710102066292026	ORIGIN LOGISTICS PRIVATE LIMITED VS B9 BEVERAGES LIMITED	8/7/2026	No of objection 1. date of default missed of form 5 in part 4 2 9 3(b) affidavit or reply of demand notice missed

28	8/4/2026	710102065692026	MS MODERN BUILD MART PRIVATE LIMITED VS MS BRIJ RAJ LAND PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. There is a mismatch between the PDF and the online portal. The petition in the PDF is filed under **Section 7**, whereas **Section 42 (Appeal)** has been selected in the online portal. As per the letter attached, the filing fee for **Section 7** has already been paid; however, the payment details have not been updated in the online portal. It is also stated in the letter that the matter has been filed by a Government body. Kindly update the online portal accordingly. Further, the request made in the letter to list the matter in **June** cannot be considered, as the filing is being scrutinized in **August**. 2. The **IRP Certificate** is missing. Kindly upload the same. 3. **Form B** is missing. Kindly upload the same. **Note:** As per the PDF, this is a **Section 7** petition and **not an Appeal**.
29	8/5/2026	710102066022026	CATALYST TRUSTEESHIP LIMITED VS MR VERINDER KUMAR CHHABRA	8/4/2026	1. No of objection 1. book marking mandatory as per index with pagination
30	8/5/2026	710102066092026	LOYALTY SOLUTIONS & RESEARCH PRIVATE LIMITED VS RESILIENT DIGI SERVICES PRIVATE LIMITED	8/6/2026	**No. of Objections:** 1. The case type selected in the online portal is incorrect. Kindly select **Company Petition** in online portal and pdf 2. The case type is not mentioned in the PDF. Kindly mention the correct case type throughout the PDF. 3. Bookmarking with proper page numbering is mandatory. Kindly ensure that the PDF is bookmarked as per the Index. 4. The Memo of Parties is missing. Kindly attach the same. 5. The Brief Synopsis is missing. Kindly attach the same. 6. Counsel details are incomplete in the Index and the Prayer page. Kindly update the complete details. 7. Separate Indexes for Volume I, Volume II, and Volume III are missing. Kindly provide a separate Index for each volume. 8. Every page of the annexures must bear the **True Copy** endorsement and signature. Kindly ensure compliance. 9. The following pages are not clear and need to be replaced with legible copies: page nos. **13, 14, 22-48, 69-101, 145, 146, 149-189, 233, 234, 237-330, 339-388, 390-433, 436-439, and 441-493**. 10. Remove the duplicate pagination from the PDF. 11. Page nos. **308, 309, and 320** are improperly aligned. Kindly upload correctly aligned pages. 12. The Vakalatnama is mandatory. Kindly attach the same. 13. OCR is missing on page nos. **1-7, 12-14, 22-49, 70-101, 145, 146, 149-180, 233, 234, 237-330, 335, 336, 339-396, 399-430, 436-493, and 594**. Kindly ensure that OCR is applied to all these pages. 14. Proof of Service is missing. Kindly attach the same.

31	8/6/2026	710102066522026	PANASIAN CONSTRUCTION COMPANY PRIVATE LIMITED VS ISEO CHEMDIS PRIVATE LIMITED	8/6/2026	1. DD not submitted . Kindly submit the DD at NCLT Counter.
32	8/6/2026	710102066512026	GALUX INTERNATIONAL HUF VS SUPER VEG OILS PVT LTD	8/7/2026	no of objection 1. board of resolution (BR) missed of COMPANY
33	8/8/2026	710102067212026	LANDSKY ENGINEERS PRIVATE LIMITED VS NACOF OORJA PRIVATE LIMITED	8/11/2026	no of objection 1. petition need every pages sign 2 page no 32 wrong adjustment of pages as per pdf 3. wrong judication respondent master data is mumbai 4 ocr need every pages 5 annexure pages missed sign with true copy 6 paper cutting page no 47 50 51 52 53 60 in pdf 7 25 rs welfare and 3 rs court fee missed in vakalatnama 8 missed reply of demand notice or 9 3(b) affidavit 9 pagination missed in book marking as per index

34	8/8/2026	710102067132026	SUNITA GUPTA VS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	8/6/2026	1. **No. of Objections:** 1. Kindly merge all the documents into **one PDF** and ensure proper **Index, bookmarking, and pagination** throughout the PDF. 2. Kindly remove all **duplicate/repeated documents** from the PDF.
35	8/9/2026	710102067272026	STRIDE VENTURE DEBT FUND VS VIVOIZ HEALTHTECH PRIVATE LIMITED	8/11/2026	**No. of Objections:** 1. **Bookmarking is mandatory** as per the Index, with proper pagination for **all volumes** . Kindly ensure that all volumes are properly bookmarked and paginated. 2. **Counsel Details and signature** are missing from the **Index** . Kindly mention the Counsel Details and affix the requisite signature. 3. **Signature is required on every page of the Petition.** Kindly ensure that all pages are duly signed. 4. Kindly **merge all PDF volumes into one complete PDF** and re-upload the same. 5. **Signature and True Copy** are missing on the **Annexure pages** . Kindly ensure that every annexure page is duly signed and marked as True Copy. 6. **₹25 Welfare Fee Ticket and ₹3 Court Fee** are missing on the **Vakalatnama** . Kindly affix the requisite Welfare Fee Ticket and Court Fee. 7. Kindly mention **Form-1** on **Page No. 10** . 8. **IRP Certificate** is missing. Kindly attach the same. 9. **Form-B** is missing. Kindly attach the same. 10. **Volume-wise Index** is missing. Kindly provide the same for each volume. 11. **Master Index and Volume-wise Index are both mandatory.** Kindly provide the Master Index and separate Volume-wise Index for all volumes.
36	8/8/2026	710102067152026	MAAN INFRASTRUCTURE PRIVATE LIMITED VS VIVOIZ HEALTHTECH PRIVATE LIMITED	8/5/2026	1. **No. of Objections:** 1. The **case type is incorrectly mentioned** in the PDF. Kindly correct the case type to **CP(CAA)** wherever it appears in the PDF, and re-upload the corrected documents. As this file is second motion. 2. Date is missing on the Vakalatnama pages 463, 465 and 467 in the PDF. Kindly mention the date on the Vakalatnama.

37	8/9/2026	710102067292026	NITIN NARANG VS MR MATJAZ URBAS	8/11/2026	**No. of Objections:** 1. Kindly select **Section 59** in both the **online portal and PDF** , and ensure that the same section is mentioned consistently in both pdf and online portal. 2. **Page No. 153** is incorrectly adjusted/aligned with the surrounding pages. Kindly correct the page alignment. 3. **Master Data** is missing from the PDF. Kindly attach the same. 4. Kindly mention **Section 59** in the **Proof of Service** as well.
38	8/8/2026	710102067232026	VIVEK SAPRA VS PAWAN KUMAR AGARWAL	8/11/2026	**No. of Objections:** 1. **Brief Synopsis** is missing. Kindly attach the same. 2. **List of Dates and Events** is missing. Kindly attach the same. 3. This is an **Intervention Petition** . Kindly rectify the filing accordingly. 4. Kindly select **Intervention Application (IBC)** as the case type in **both the online portal and PDF** . 5. **Page No. 60 is cut. Kindly upload a complete and clear copy of the page.
39	8/10/2026	710102067372026	TRACK CARGO PRIVATE LIMITED. VS PAWAN KUMAR AGARWAL	8/5/2026	1. **No. of Objections:** 1. page no 40, 41 and 43, 45 not readable kindly attach the type copy. 2.. bookmarking mandatory along with pagination.

40	8/13/2026	710102068472026	VIVEK GUPTA LIQUIDATOR FOR MS NATKAR INDIA PRIVATE LIMITED VS PAWAN KUMAR AGARWAL	8/14/2026	# No. of Objections 1. Page Nos. **79, 80, 81, 124 and 125** are not clear/legible. Kindly upload clear and readable copies. 2. Page No. **84** is not properly aligned. Kindly correct the alignment. 3. **Rs. 25/- welfare fee and Rs. 3/- court fee** are missing in the Vakalatnama. Kindly affix the requisite fees. 4. **Date is missing in the Vakalatnama.** Kindly mention the date and upload the corrected copy. 5. **Master Data is missing.** Kindly attach the Master Data.
41	8/13/2026	710102068352026	VIVEK GUPTA LIQUIDATOR FOR MS NATKAR INDIA PRIVATE LIMITED VS PAWAN KUMAR AGARWAL	8/13/2026	1. Incomplete bookmarking pagination is missed 2. Counsel sign missed on Index. 3. sign missed on every page of application/ petition (page no 5 to 13) in PDF. 4. OCR missed on pages are 20 to 44 in PDF. 5. True copy sign missed on Annexures in PDF. 6. STK-7 and Synopsis missed in PDF. 7. As per mention in index vakalatnama and proof of service not in PDF. 8. Balance sheet missed in PDF. 9. Proof of Service is missing. ROC email id is (roc.delhi@mca.gov.in) Kindly provide the ROC service email and upload the corrected Proof of Service.
42	8/13/2026	710102068362026	MR AMIT SINGH VS AVS INDIA INFRA PRIVATE LIMITED	8/13/2026	1. Add all respondent details on an online portal as per mention in memo of parties. 2. Payment is due under Section 242. Kindly make the requisite payment and upload proof of payment. 3. OCR missed page no 76 to 79, 81, 82, 84 to 91, 93 to 226, 236 to 248, 251 to 262, 264 to 375 in PDF 4. Kindly translate the page no 105, 103, 163 from Hindi to English in PDF. 5. Page no 210 and 211, 306 to 311, 339 are not readable kindly upload the type copy 6. Remove double pagination from page no 306 to 375 in PDF. 7. Twenty five Rs. welfare ticket and Three Rs. court fee missed on vakalatnama kindly paste the court fee and welfare ticket stick on blank space of vakalatnama. 8. Proof of service missed in PDF

43	8/11/2026	710102067822026	AZAD COACH PRIVATE LIMITED VS CAUSIS E-MOBILITY PRIVATE LIMITED	8/12/2026	no of objection 1. pagination missed in book marking as per index
44	8/13/2026	710102068622026	SUNITA KANAUIJA VS EARTH ICONIC INFRASTRUCTURES	8/14/2026	# No. of Objections 1. **Bookmarking is compulsory.** Kindly ensure proper bookmarking with page numbering as per the Index. 2. The **case type is incorrect** in both the online portal and PDF. Kindly select ***Intervention Petition*** in both. 3. **Counsel details are incomplete** in the Index, Memo of Parties, and Prayer. Kindly provide complete counsel details at all the relevant places. 4. Kindly **remove the main case parties from the online portal** , as they are not required to be entered in the present filing. 5. **Notary details/signature are missing in the Affidavit.** Kindly rectify the same. 6. **Page Nos. 26–31, 35 and 36 are not clear/legible.** Kindly upload clear and readable copies. 7. Kindly ensure that **every page of all Annexures bears the "True Copy" endorsement along with the required signature** . 8. On page 86 you have uploaded application for condonation of delay. Kindly ensure that **both applications are filed separately** . The intervention application and condonation of delay application is to be filed separately. In case you wish to seek **condonation of delay in filing the Intervention Application** , you are required to file the **Application for Condonation of Delay along with the Intervention Application** , and the intervention application should be attached as an **Annexure** and main application shall be the application for condonation of delay. Otherwise, if you wish to file **only the Intervention Application** , kindly do **not attach the Application for Condonation of Delay** .
45	8/12/2026	710102067962026	SUNITA KANAUIJA VS EARTH ICONIC INFRASTRUCTURES	8/12/2026	1. in whole documents OCR missed in PDF. 2. true copy sign missed on Annexures. 3. case type not mention on memo of parties in PDF. 4. kindly add the all petition name on online portal as per mention on memo of parties. 5. kindly correct the alignment of pages are 64 to 66, 82 to 85, 100 and 101 in PDF. 6. not readable properly kindly provide the type copy of pages are 67, 68, 75, 79 and 80 in PDF.

46	8/12/2026	710102068112026	KOTAK MAHINDRA PRIME LIMITED VS NKG INFRASTRUCTURE LIMITED	8/13/2026	**No. of Objections:** 1. The **Section** has not been mentioned in the Index. Kindly mention the appropriate Section in the Index. 2. Kindly mention the **Default Date** in **Form 1, Part IV**. 3. The following pages are **not clear/readable**. Kindly upload clear and legible copies: **64–73, 79–87, 94–103, 109–118, 140–149, 160, 162, 164, 166, 189, 194, 198, 212, 224, 226, 242–251, 255–264, 268–277 and 281–290.** 4. The **pagination is incorrect in Volumes 1, 2 and 3**. Kindly rectify the pagination and provide a **separate Index for each volume**. 5. **Pages 80 and 114** have incorrect pagination. Kindly rectify and adjust the page numbers accordingly. 6. **OCR is missing** on the following pages. Kindly ensure proper OCR is done: **61, 64–88, 92–120, 133, 139–153, 158, 160, 162, 164–168, 179–183, 189, 194, 198, 210–213, 224–228 and 242–293.** 7. **Pagination is incorrect in the bookmarking.** Kindly rectify the bookmarking and ensure that the pagination exactly corresponds with the Index and PDF.
47	8/11/2026	710102067772026	WOOD BURNING STOVES INDIA PRIVATE LIMITED VS NKG INFRASTRUCTURE LIMITED	8/5/2026	1. **No. of Objections:** 1. **Pages No. 40–46, 49, 52–72, 85, and 135** are not clear/legible. Kindly upload clear and more legible copies of these pages. 2. **Pages No. 106, 111, 113, 129, and 136** are in the wrong alignment in the PDF. Kindly rectify the alignment and upload the corrected pages. 3. **Separate Index for Volume 1 is missing.** Kindly provide a separate index for Volume 1. 4. The case number mentioned at the top is **CP (IB) _/MB/2026**. Kindly rectify the bench designation and change **“MB” to **“New Delhi”** wherever applicable.
48	8/13/2026	710102068492026	TRACK CARGO PRIVATE LIMITED. VS NKG INFRASTRUCTURE LIMITED	8/14/2026	# No. of Objections 1. Kindly ensure **proper bookmarking along with correct pagination** as per the Index. 2. Kindly correct the **alignment of Page Nos. 41 and 45** in the PDF. 3. **Page Nos. 49 and 51 are not readable.** Kindly provide clear and legible typed copies of the said pages. 4. **OCR is missing on Page Nos. 111–127** in the PDF. Kindly ensure that OCR is properly enabled on all the said pages.

49	8/13/2026	710102068532026	LAND RUSH ESTATE INDIA PRIVATE LIMITED VS GOODLAND INDIA INFRACON PRIVATE LIMITED	8/14/2026	# No. of Objections 1. **Bookmarking is mandatory along with pagination.** Kindly ensure that the PDF is properly bookmarked with correct page numbering as per the Index. 2. **Payment is due under Sections 242 and 244.** Kindly make the requisite payment and upload the proof of payment. 3. **True Copy** endorsement and signature are missing on the Annexures** in both volumes of the PDF. Kindly ensure that every page of the Annexures bears the required "True Copy" endorsement along with the signature. 4. **Double pagination is appearing on Page Nos. 92-138 and 190-213** in the PDF. Kindly remove the duplicate pagination and ensure proper sequential pagination. 5. **Volume-wise Index is mandatory.** Kindly provide a separate Index for each volume along with proper pagination. 6. **OCR is missing on Page Nos. 148-152, 157, 162-166, 171-172 and 252-260** in the PDF. Kindly ensure that OCR is enabled on all these pages. 7. Kindly correct the **alignment of Page Nos. 138 and 187** in the PDF. 8. Kindly provide the **typed copies or legible copies of Page Nos. 162-166 and 171-172** in the PDF. 9. Kindly provide **English translated copies of Page Nos. 174-179, 183-189, 242-243 and 245** , which are in Hindi. 10. **Master Data of Respondent No. 1 is missing from the PDF.** Kindly attach the same.
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Srishti B Shah
Deputy Registrar, NCLT New Delhi



National Company Law Tribunal
Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003
Weekly Registry Defect List Dated 31.07.2026 TO 14.08.2026
Interlocutory Application (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	6/24/2026	710102049632026	SUMIT BATHLA THROUGH POWER OF ATTORNEY HOLDER SH SUSHIL BATHLA VS RAJESH KUMAR PARAKH	8/4/2026	1. Objections: OCR is required for every page of the PDF. The OCR in Volume 1 and volume 2 is improper and needs to be redone
2	7/4/2026	710102052502026	RP TEENA SARASWAT PANDEY VS RAJESH KUMAR PARAKH	8/3/2026	1. **No. of Objections: 2** 1. Memo of party missed in index and pdf and bookmarking also. 2. Rs.3 Court fees missed in Vakalatnama.
3	7/13/2026	710102055972026	YES BANK LIMITED VS PRIYANKA MALHOTRA	8/6/2026	1. No. of Objections 1. **Page numbering is missing in the bookmarks.** Kindly ensure that the PDF is properly bookmarked with correct page numbering as per the Index. 2. **Extra PDF has been uploaded.** Kindly remove the extra PDF and retain only the relevant document.
4	7/15/2026	710102057382026	SURPREET SINGH SURI VS INDUSIND BANK LTD	8/4/2026	1. **No. of Objections** 1. Bookmarking missed Volume 2. 2. The case type is incorrect. Kindly select **&amp;amp;amp;quot;Restoration&amp;amp;amp;quot;** as the case type in the online portal. 3. Kindly merge all documents into a single PDF and re-upload. 5. Kindly attach a clear and legible copy of the Vakalatnama.
5	7/18/2026	710102059902026	EMPLOYEES PROVIDENT FUND ORGANISATION VS PRABHAT JAIN	8/5/2026	1. **No. of Objections** 1. Please note that you are filing an **Application for Condonation of Delay** . Accordingly, the **Application for Condonation of Delay shall be treated as the main application ^{**} . [*] Kindly prepare **one Index for the main file** , i.e., the Application for Condonation of Delay. [*] The **Memo of Parties and relevant section/details of the Condonation of Delay Application** should be entered in the online portal. [*] The details of the **main application in the online portal must exactly match the PDF** . [*] Kindly **do not enter the section or party details of the application for which condonation is being sought** in the online portal. [*] The **Application filed under Section 42** should be attached as an **Annexure** to the Condonation of Delay Application. [*] Kindly ensure that the **Index, Memo of Parties, case type, section, and other details** consistently relate to the Condonation of Delay Application as the main application as in this particular case you are filing an application for condonation of delay in filing the appeal under section 42. If you want to file the appeal in section 42 then the case type and details shall be accordingly filed.

6	7/28/2026	710102062942026	MRS NEERU ROHILLA VS LOGIX CITY DEVELOPERS PRIVATE LIMITED	8/2/2026	1. **No. of Objections:** 1. True copy is missing on **Annexures 3 and 4** in the PDF. 2. The **letterhead on page No. 17** is not clearly visible. Kindly upload a clear and legible copy of the page. 3. Remove double pdf and proof of Service from the portal. the application and proof of service is uploaded twice. 4. Please mention the page numbers that are translated copies. Kindly note that you have uploaded two IA's for exemption from filing clear copies need to be filed as an undertaking and not an IA. Kindly file only one main application and for exemption kindly give an undertaking.
7	7/29/2026	710102063652026	GOPAL SINGHAL VS LOGIX CITY DEVELOPERS PRIVATE LIMITED	8/5/2026	1. **No. of Objections:** 1. The **Main Case No.** is missing in the Vakalatnama. Kindly mention the correct Main Case No. 2. The **Main Case Year** is mismatched between the PDF and the online portal. Kindly rectify the same and ensure uniformity in both. You have mentioned year 2026 in the pdf however in online portal you have mentioned the main petition case year as 2023 3. **Signature is missing on the Index.** Kindly affix the requisite signature on the Index. **Kindly refile the matter after rectifying the above objections.**
8	7/30/2026	710102064072026	DEVENDRA UMRAO RP FOR GRANITE GATE PROPERTIES PVT LTD VS MONEY OPTION SERVICE PRIVATE LIMITED	7/31/2026	**No. of Objections** 1. Bookmarking is incomplete, and pagination in the bookmarks is missing. 2. Section mismatch. Kindly select **Rule 11** in the online portal as per the application. 3. The basic details of the petitioner and respondents are missing in the online portal. 4. Pagination is missing in the index and the PDF. Kindly ensure all the pages of the pdf have been numbered. 5. The Memo of Parties is missing in the PDF. 6. One of the pages in the PDF has incorrect alignment. Kindly correct the alignment. 7. The Vakalatnama is missing in the PDF. If vakaltnama is on record kindly mention the same on the Index.
9	7/30/2026	710102064082026	DEVENDRA UMRAO RP OF GRANITE GATE PROPERTIES PVT LTD VS LOHIT KAUSHIK	7/31/2026	**No. of Objections** 1. Bookmarking and pagination are incomplete. 2. Section mismatch. Kindly select **Rule 11** in the online portal. 3. The Memo of Parties is missing in the PDF. 4. Pagination is missing in the index and the PDF. 5. The last two pages of the PDF have incorrect alignment. Kindly correct the alignment. 6. The Vakalatnama is missing in the PDF. 7. The respondents' basic details are missing in the online portal. Kindly update the same.
10	7/30/2026	710102064022026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF GRANITE GATE PROPERTIES PVT LTD VS OMKAYA CONSULTANTS DESIGNATED NOMINEES	7/31/2026	1. Pagination is missed in Index. 2. Section mismatch. Kindly select rule 11 in online portal. 3. Book marking is incomplete and pagination is missed. 4. Sign missed in Memo party. 5. pages no. 59 and 60 in the PDF has incorrect alignment. Kindly fix the alignment. 6. The basic details of the Respondents at Serial Nos. 5 to 9 have not been entered in the online portal. The same may kindly be corrected. 7. Kindly ensure OCR is done on all the pages of the application.
11	7/30/2026	710102064042026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF GRANITE GATE PROPERTIES PV LTD VS DEVIKA GOLD HOMZ PRIVATE LIMITED	7/31/2026	**No. of Objections** 1. Kindly prepare the bookmarks exactly as per the index, with proper pagination. 2. Counsel's signature is missing in the index. 3. Page numbers are missing in the index. 4. Signature is missing on the Memo of Parties. 5. OCR is required on every page of the PDF. 6. Page no. 51 has incorrect alignment. Kindly correct the page alignment. 7. Kindly fill in the basic details of the petitioners and respondents in the online portal. 8. Only 54 pages have been uploaded in the PDF. Kindly upload the complete PDF. 9. The affidavit is not mentioned in the index. Kindly update the index accordingly. 10. Kindly select **Rule 11** in the online portal. Kindly ensure that the section mention in online portal and pdf is same
12	7/30/2026	710102064052026	SONA BANSAL VS INDIAN BANK	7/31/2026	**No. of Objections** 1. Pagination is missing in the bookmarks. 2. Memo of Parties mismatch. Kindly ensure that the details of the parties are same as on pdf and online portal. 3. Kindly select the case type in online portal as Intervention petition. 4. Kindly ensure all the pages have OCR
13	7/30/2026	710102064002026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF MS GRANITE GATE PROPERTIES PVT LTD VS INDIAN BANK	7/31/2026	**No. of Objections** 1. Bookmarking is mandatory as per the index, with proper pagination in every volume. 2. OCR is required on every page of the PDF. 3. A Master Index is required in Volume I.4. A separate volume-wise index is required for each volume. 5. The following pages are in incorrect alignment and need to be corrected: * Page nos. 235, 236, 259, 262, 266, 267, 268 * Page nos. 323 to 331 * Page nos. 391 to 393 * Page nos. 418 to 420 * Page nos. 549 to 552 * Page nos. 595 to 599 * Page nos. 608 to 623 * Page nos. 850, 861 * Page nos. 882 to 935 * Page nos. 1000 to 1003 * Page nos. 1008 to 1068 * Page no. 1092 * Page nos. 1105 to 1106 * Page nos. 1115 to 1119 * Page nos. 1122 to 1132 * Page nos. 1135 to 1138 * Page nos. 1189 to 1203 * Page nos. 1226 to 1259 * Page nos. 1279 to 1301 * Page nos. 1395 to 1399 * Page nos. 1401 to 1535 * Page nos. 1559 to 1572 6. The relevant section is not mentioned in the index. Kindly update the index accordingly.
14	7/30/2026	710102063992026	ASSISTANT COMMISSIONER CGST DIVISION SONIPAT VS ANIL KUMAR MITTAL RESOLUTION PROFESSIONAL OF BHUPESH STEEL PVT LTD	8/5/2026	1. **No. of Objections** 1. **Section mismatch:** Kindly select **Rule 11** in the PDF and ensure that the same section is reflected in both the online portal and the PDF. 2. **Incorrect case type:** This matter pertains to a **Restoration** application. Kindly select **Restoration** as the case type and ensure that it is correctly reflected in both the online portal and the PDF. 3. Kindly verify that the details entered in the online portal and the PDF are consistent and in accordance with the order dated **13-05-2026**.
15	7/31/2026	710102064202026	PIRMAL CAPITAL AND HOUSING FINANCE LTD VS RACHANA	8/3/2026	The WS are to be filed as an additional document.
16	8/3/2026	710102064952026	ARVIND MITTAL VS RACHANA	8/4/2026	**No. of Objections:** 1. Bookmarking with proper page numbering is missing. Kindly provide bookmarking in accordance with the Index. 2. Pagination is missing in the Index. Kindly update the Index with proper page numbers. 3. The date is missing in the Index. Kindly mention the date in the Index.
17	7/31/2026	710102064352026	SAVITRI DEVI VS SRISHTI LUBE (INDIA) PRIVATE LIMITED	8/3/2026	**No. of Objections:** 1. The **case type** has been incorrectly selected. Kindly select the correct case type. 2. **Bookmarking** and **pagination** are missing. Kindly provide proper bookmarking with correct page numbering. 3. The **Memo of Parties** is missing from the **Index**, and its pagination is also missing. Kindly rectify the same. 4. **Page No. 12** is in the wrong alignment. Kindly correct the alignment and re-upload the PDF. 5. The **Vakalatnama** is missing from the **PDF**. In case the vakaltnama is on record kindly mention the same in the Index
18	7/31/2026	710102064212026	REGIONAL P F COMMISSIONER EPFO DELHI WEST VS SHRI RADHEY SHYAM YADAV LIQUIDATOR WAVE GLOBAL EDUCATIONAL SERVICES PVT LTD	8/3/2026	1. All annexure true copy missed in pdf. 2. Page No. 17 is not clear

19	8/3/2026	710102065042026	DGN TOYS PRIVATE LIMITED VS VIVEK PARTI	8/3/2026	1. **No. of Objections:** 1. vakalatnama page are wrong adjust. 2. The case type selected is incorrect. 3. This matter pertains to a **Restoration** application. 4. Kindly select the case type as **Restoration** in the online portal and re-upload the corrected filing.
20	8/4/2026	710102065602026	SURESH KUMAR SAWLANI VS VALUE INFRA BUYERS ASSOCIATION	8/6/2026	**No. of Objections:** 1. Bookmarking with pagination is missing in the PDF. Kindly provide proper bookmarking with page numbers. 2. The Index is missing in the PDF. Kindly upload the Index. 3. Page numbers are not mentioned in the PDF. Kindly paginate the entire document. 4. The amount claimed is not mentioned in the prayer clause. Kindly specify the amount in the prayer. 5. Some pages in the PDF are blurred. Kindly upload clear and legible copies of all blurred pages. 6. The Vakalatnama is missing in the PDF. If the Vakalatnama is already on record, kindly mention the same in the Index; otherwise, upload the Vakalatnama in the PDF.
21	8/4/2026	710102065482026	EPFO THROUGH RPFC VS M/S GRANITE GATE PROPERTIES PVT LTD	8/5/2026	**No. of Objections:** 1. The **section** and **heading** are missing on Page No. **5** of the application. Kindly incorporate the same. 2. The **date** and **Notary stamp** are missing in the affidavit. Kindly rectify the same. 3. The **True Copy** endorsement and signatures are missing on the annexures. Kindly ensure that all annexures are duly endorsed as **True Copy** and signed. 4. OCR is mandatory on every page of the PDF. Kindly apply OCR to all pages before re-uploading the PDF.
22	8/4/2026	710102065552026	RUPALI SHARMA VS MS ARTEFORM DESIGNS PRIVATE LIMITED	8/7/2026	**No. of Objections:** 1. Signature is missing on every page of the application. Kindly sign all pages. 2. Section selected in the online portal is incorrect. Kindly select **Rule 48**. Kindly ensure same section is selected in pdf and online portal. 3. Vakalatnama is missing in the PDF. Kindly upload the same. In case the vakalatnama is on record kindly mention the same in the Index.
23	8/5/2026	710102065882026	BHIM SAIN GOYAL CIRP CLICKONTRIP INDIA PVT LTD VS MS ARTEFORM DESIGNS PRIVATE LIMITED	8/7/2026	1 Memo party missed in Index and pdf. 2 OCR is missing on Page no. 19 .
24	8/4/2026	710102065642026	CHANDRA KANTA AHUJA VS VALUE INFRA BUYERS ASSOCIATION	8/7/2026	**No. of Objections:** 1. Proper bookmarking with pagination is required. You have only mentioned the page number in bookmarking kindly mention the details as per the Index. 2. Index is missing, Memo of party is missing. 3. Pagination is missing in the PDF. 4. Some pages of the PDF are black. Kindly upload clear and legible pages. 5. Vakalatnama is missing in the PDF. In case the vakalatnama is on record kindly mention the same in the Index. 6. Proof of Service (POS) has not been attached for the respondent.
25	8/4/2026	710102065722026	SUNITA UMESH VS VALUE INFRA BUYERS ASSOCIATION	8/7/2026	**No. of Objections:** 1. Index is missing in the PDF. 2. Bookmarking with pagination is missing in the PDF. 3. Memo of Parties, Vakalatnama, and Affidavit are not arranged in the proper sequence in the PDF. 4. Section selected in the online portal is incorrect. Kindly select **Section 33**. 5. Case type is incorrect. Kindly select 1A (LIQ). 6. Counsel details are missing in the Memo of Parties. 7. Vakalatnama is missing the ₹ court fee, ₹25 welfare stamp, and the date. 8. A duplicate PDF has been uploaded. Kindly remove the duplicate and re-upload the correct PDF.
26	8/6/2026	710102066242026	RAKESH KUMAR JAIN VS VALUE INFRA BUYERS ASSOCIATION	8/7/2026	1 OCR is mandatory in every page of pdf. 2 3Rs. court fee and 25Rs. welfare ticket is missed in Vakalatnama.
27	8/5/2026	710102065972026	MR HARISH TANEJA VS CONSORTIUM OF MS ACWA SERVICES PVT LTD AND MS ANURATI SAXENA	8/6/2026	1 Bookmarking and pagination is missed. 2 Pagination is missed in Index and pdf. 3 Counsel sign missed in Index, memo party, and last page of application. 4 Three Rs. court fee, twenty five Rs. welfare ticket and sign is missed in Vakalatnama. 5 Sign is missed in every page of Application. 6 POS is not attached for the respondent.
28	8/6/2026	710102066612026	M R D KONDA VS EMPLOYEES PROVIDENT FUND ORGANIZATION	8/7/2026	1 Counsel details incomplete in Index, Memo party and application. 2 Memo of Parties contains two respondent whereas one respondent is reflected in the online portal. Kindly rectify. 3 Page no. 141 is in wrong alignment. 4 Page no. 129 and 130 is not readable. 5 Page no. 41 to 44 needs typed copy and English translation. 6 Copy of vakalatnama is missed in pdf.
29	8/5/2026	710102066152026	NAV KAR BUILDERS LIMITED VS EMPLOYEES PROVIDENT FUND ORGANIZATION	8/3/2026	1. **No. of Objections:** 1. **Main Case No.** is missing in the **Affidavit**. Kindly mention the correct Main Case No. 2. **Due Payment:** Kindly note that **Section 48(2)** has been mentioned. Since two sections have been mentioned, the requisite fees are payable for both sections. Alternatively, kindly mention one section as **read with** the other section, as applicable. 3. **Page numbering is incomplete in the bookmarking.** Kindly ensure that all pages are properly numbered and bookmarked as per the PDF pagination.
30	8/6/2026	710102066272026	KANCHAN AND SANJEEV KUMAR VS BHARAT BHUSHAN SETHI	8/10/2026	**No. of Objections:** 1. **Rs. 3/- court fee is missing** on the Vakalatnama. Kindly affix the required court fee. 2. **Pagination is incomplete in the bookmarking.** Kindly ensure that the bookmarking is complete and corresponds correctly with the pagination in the PDF and Index. 3. In the **online portal**, kindly update **Petitioner No. 1 and Petitioner No. 2 separately**, as mentioned in the Memo of Parties in the PDF. Kindly ensure that the petitioner details are consistent in the online portal and the PDF.
31	8/6/2026	710102066342026	SHREE RAMA KRISHNA TRADING CO VS ENERSHELL ALLOYS AND STEEL PRIVATE LIMITED	8/11/2026	**No. of Objections:** 1. **Signature is mandatory on every page of the Application.** Kindly ensure that all pages of the Application are duly signed. 2. **Copy of the Rejoinder** is missing from the **Annexures**. Kindly attach the same. Please note that at the time of filing an application for condonation of delay the document for which condonation is sought needs to be attached with the application as an Annexure. 3. **Pagination is missing in the bookmarking.** Kindly ensure that the bookmarks are properly numbered as per the pagination in the PDF. 4. Vakalatnama is not attached. In case the vakalatnama is on record kindly mention the same in the Index.
32	8/5/2026	710102066042026	TREVANI INTERNATIONAL PVT LTD VS RAM PHAL BHARDWAJ	8/6/2026	1. **No. of Objections:** 1. **Main Case No.** is missing in the **Affidavit**. Kindly mention the correct Main Case No. 2. **Due Payment:** Kindly note that **Section 48(2)** has been mentioned. Since two sections have been mentioned, the requisite fees are payable for both sections. Alternatively, kindly mention one section as **read with** the other section, as applicable. 3. **Page numbering is incomplete in the bookmarking.** Kindly ensure that all pages are properly numbered and bookmarked as per the PDF pagination.
33	8/7/2026	710102066792026	TATA CAPITAL LIMITED VS RATHI BARS LIMITED	8/6/2026	DD Number is mismatch with the DD provided in NCLT

34	8/8/2026	710102067072026	REKHA CHAWLA VS CLASSIC MOTORS PRIVATE LIMITED	8/6/2026	No. of Objections 1. **Petitioner's Affidavit Missing:** The **Petitioner's Affidavit is missing from the PDF**. Kindly upload the required affidavit and ensure that it is properly reflected in the Index and bookmarks. 2. As per the **Memo of Parties, Rekha Chawla is the Petitioner**, whereas the affidavit uploaded is that of **Bobby Anand, who is the Respondent**. Kindly rectify the same and upload the **Petitioner's Affidavit of Rekha Chawla**. If Bobby Anand is the application kindly make him the petitioner in memo of party in both online portal and pdf, or else please attach the affidavit of the petitioner which is Rekha Chawla 3. **Duplicate PDF has been uploaded.** Kindly remove the duplicate PDF and retain only the correct copy.
35	8/7/2026	710102066862026	AMIT TYAGI VS SHAILENDRA SINGH	8/11/2026	### No. of Objections: 1. **Incorrect Page Alignment:** There is an incorrect alignment/adjustment of pages in the PDF, particularly **Annexures A and B and page nos. 1 and 7**. Kindly rectify the alignment and ensure that all pages are properly oriented and clearly legible. 2. **Affidavit Missing:** The **affidavit of Ravindra Jha** is missing from the PDF. Kindly upload the required affidavit. 3. **Vakalatnama Court Fee Tickets:** Kindly **affix/paste the required court fee tickets on the blank side of the Vakalatnama** and upload the duly completed document.
36	8/7/2026	710102066762026	AMIT GOYAL VS BANK OF MAHARASHTRA	8/6/2026	No. of Objections 1. As per the **Memo of Parties, Bank of Maharashtra is the Petitioner**; however, the **affidavit filed is that of the Respondent**. Kindly note that the **affidavit of the Petitioner/Applicant is required**. Accordingly, please upload the affidavit of the Applicant/Petitioner. 2. In the **online portal, the names of both parties have been entered under the Petitioner and Respondent details**, Kindly rectify the same. 3. Kindly note that the **Memo of Parties in the present IA must correspond with the application being filed and the Applicant/Petitioner therein**. 4. Kindly **correct the Memo of Parties** and ensure that the **same Memo of Parties is reflected in both the online portal and the PDF**. Accordingly, the **affidavit of the Applicant/Petitioner** should be uploaded.
37	8/6/2026	710102066742026	ANKIT PATHAK VS KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	8/7/2026	**No. of Objections:** 1. Bookmarking and pagination are missing. Kindly provide proper bookmarking with pagination. 2. Pagination is missing in the **Index** and the **PDF**. Kindly paginate both correctly. 3. The **Section/Rule** has not been mentioned in the **Application**. Kindly mention the appropriate **Section or Rule** in the Application and ensure that the same is selected in the **online portal**. 4. The heading of the Application should begin as: **Application under Section/Rule ... for ...**. Kindly make the necessary correction and mention the same in the **Index** accordingly. 5. Counsel's signature is missing on the **Memo of Parties**. Kindly ensure it is duly signed. 6. The signature is missing on every page of the **Application**. Kindly sign all pages. 7. The **date** and **Notary stamp** are missing in the **Affidavit**. Kindly complete the Affidavit with the date and Notary attestation.
38	8/6/2026	710102066652026	PARTH SCAFFOLDINGS PRIVATE LIMITED VS NKG INFRASTRUCTURE LIMITED	8/10/2026	no of objection 1. kindly choose Restoration application (IBC) OF-_____2026 CASE TYPE IN SOFT COPY IN PDF wherever applicable instead of IA
39	8/6/2026	710102066542026	ARUNAVA SIKDAR LIQUIDATOR OF CLUTCH AUTO LTD VS NKG INFRASTRUCTURE LIMITED	8/6/2026	DD has not been submitted in NCLT yet. A mail to the counsel has also been sent and also the registry has tried to reach the counsel on the details provided however the number cannot be reached. Kindly contact the registry and submit the DD
40	8/8/2026	710102067222026	MR GULSHAN KUMAR MEHTA VS CROWN ABACUS IT PARK ASSOCIATION	8/11/2026	**No. of Objections:** 1. **Signature is missing on every page of Annexure A-9.** Kindly ensure that all pages are duly signed. 2. **Pagination is missing in the bookmarking as per the Index.** Kindly ensure that the bookmarking corresponds with the Index pagination. 3. **Double pagination** is appearing in the PDF. Kindly remove the duplicate pagination and correct the page numbering. 4. In **Volume 3**, signatures are missing on every page of the **Annexures**. Kindly ensure that all annexure pages are duly signed. 5. **OCR is required on every page of the PDF.** Kindly ensure that OCR is applied to all pages.
41	8/7/2026	710102067012026	AVDESH INFOTECH PVT LTD VS SUKHJOT SINGH SODHI	8/5/2026	**No. of Objections:** 1. The **Main Case Year** mentioned in the Affidavit is incorrect/mismatched. Kindly rectify the Main Case Year and ensure that it is consistent with the other documents and the online portal. 2. **Pages No. 174-200** are cut from the left side. Kindly upload complete, clear, and legible copies of these pages. **Kindly refile the matter after rectifying the above objections.**
42	8/11/2026	710102067662026	CENTRAL BOARD OF TRUSTEE NEW DELHI THROUGH ASSISTANT PROVIDENT FUND COMMISSIONER EMPLOYEES PROVIDENT FUND ORGANIZATION VS AWSUM PROTEINS LIMITED	8/12/2026	**1. Bookmarking and Pagination** Kindly ensure that **proper bookmarking and pagination are provided throughout the filing**, as the same are presently missing. **2. Mismatch in Main Case Number** The **Main Case No. mentioned in the Application does not match** the case number reflected in the record/online portal. Kindly verify and rectify the Main Case No. accordingly throughout the filing. **3. English Translation** Kindly provide an **English translation of the document appearing at Page No. 47** and annex the duly translated copy with the filing.
43	8/10/2026	710102067502026	M/S TRADE CONCEPTS INDIA LIMITED VS AWSUM PROTEINS LIMITED	8/11/2026	**No. of Objections:** 1. **₹1 Court Fee** is missing on the **Vakalatnama**. Kindly affix the requisite court fee. 2. There is a **section mismatch** between the PDF and the online portal. Kindly ensure that the **same section is selected and mentioned in both the PDF and online portal**.
44	8/10/2026	710102067342026	NIRAJ KUMAR IRP VS AWSUM PROTEINS LIMITED	8/11/2026	**No. of Objections:** 1. There is a **mismatch in the section/provision** mentioned in the online portal and PDF. Kindly select **Regulation 17(1)** in the online portal. If the said provision is not available in the dropdown, kindly select the **appropriate available provision** and ensure that the same is reflected consistently in both the online portal and PDF. 2. **Memo of Parties** is missing from the PDF. Kindly attach the same and ensure it is same as mentioned in online portal.
45	8/8/2026	710102067112026	INDU KUMAR AND ORS VS SAHA INFRATECH PRIVATE LTD	8/11/2026	1 In Memo party and vakalatnama the year mentioned in the LA. is inadvertently stated as 2021. The same should be corrected to 2026. 2 Kindly take rule 11 in pdf. 3 As per the Memo of Parties, there are 16 Respondents, whereas only 1 Respondent has been entered in the online portal. The remaining Respondents may kindly be added in accordance with the Memo of Parties. 4 One Rs. court fee missed in Vakalatnama. and Court Fee and Welfare Stamp may kindly be affixed at the blank space provided in the Vakalatnama.
46	8/8/2026	710102067202026	SARVESH KASHYAP INTERIM RESOLUTION PROFESSIONAL MS ANGLE INFRASTRUCTURE PRIVATE LIMITED VS SHRI AMULYA KUMAR MISHRA	8/11/2026	### No. of Objections: 1. **OCR Required:** OCR is required on **every page of the PDF**. Kindly ensure that the entire PDF is properly OCR-enabled and that all text is searchable. 2. **Missing Signature on Memo of Parties:** The **signature of Mr. Sarvesh Kashyap is missing on the Memo of Parties**. Kindly provide the required signature and upload the duly corrected document.

47	8/10/2026	710102067542026	ARVIND WALIA VS KAMLAVALLABH DEVELOPERS PRIVATE LIMITED AND ORS	8/11/2026	1. page no. 45 to 49 are not clear. Kindly upload legible copy
48	8/9/2026	710102067262026	ANUP KUMAR VS A M VINYL PVT LTD	8/11/2026	**No. of Objections:** 1. **Pagination is missing in the bookmarking as per the Index. 2. **Signature is mandatory on every page of the Application. **Kindly ensure that all pages of the Application are duly signed. 3. **Page No. 15 is missing from the PDF. **Kindly attach the missing page and re-upload the complete PDF. 4. An **extra/duplicate PDF** has been uploaded under the **Proof of Service** column. Kindly remove the duplicate PDF and retain only the required document.
49	8/11/2026	710102067722026	MR SARVESH KASHYAP RESOLUTION PROFESSIONAL OF FOR MS ANGLE INFRASTRUCTURE PRIVATE LIMITED VS SHRI AMULYA KUMAR MISHRA SUSPENDED DIRECTOR ANGLE INFRASTRUCTURE PRIVATE LIMITED	8/12/2026	1. True copy sign missed in page no 21 to 43.
50	8/10/2026	710102067382026	BIMLA MARU FASHIONS P LTD VS SHRI AMULYA KUMAR MISHRA SUSPENDED DIRECTOR ANGLE INFRASTRUCTURE PRIVATE LIMITED	8/11/2026	**No. of Objections:** 1. Kindly **correct the Case No.** in the **Memo of Parties, Application, and Affidavit** as per the Main Case record. 2. There is a **section mismatch** between the online portal and PDF. Kindly ensure that the **same section is mentioned and selected in both the online portal and PDF. **Vakalatnama** is not attached. If the Vakalatnama is already on record, kindly mention the same in the **Index** .
51	8/8/2026	710102067242026	AKSA ENERJI URETIM AS VS M S BETA INFRATECH PRIVATE LIMITED	8/11/2026	### No. of Objections: 1. Memo of Parties and Basic Details: ** Since the **Corporate Debtor is filing the application for condonation of delay in filing the reply**, the Corporate Debtor should be correctly mentioned as the **Petitioner in the Memo of Parties**. However, the name is presently mentioned as ***AKSA ENERJI URETIM A.S. (Through its Lawful Attorney)***. Kindly rectify the **Memo of Parties** and the **Basic Details/Online Portal** accordingly.
52	8/10/2026	710102067572026	POWERSME PRIVATE LIMITED VS APOLLO GREEN ENERGY LIMITED	8/11/2026	1 Sign missed in every page of application. 2 Section mismatch . Kindly ensure same section is selected in both online portal and pdf
53	8/10/2026	710102067392026	ASSISSTANT COMMISSIONER OF INCOME TAX VS MOHANBIR HITECH BUILD PRIVATE LIMITED	8/11/2026	**No. of Objections:** 1. This is an **Intervention Petition** . Kindly take intervention petition/application in the online portal and accordingly make changes in the pdf wherever applicable. 2. **Memo of Parties** is missing from the PDF. Kindly attach the same. while uploading the memo of party kindly ensure the details of parties is same in both online portal and pdf. 3. **List of Dates and Events** is missing. Kindly attach the same. 4. **Brief Synopsis** is missing. Kindly attach the same. 5. Kindly select ***Intervention Application (IBC)*** as the case type in **both the online portal and PDF** .
54	8/10/2026	710102067352026	RAJESH MITTAL VS MOHANBIR HITECH BUILD PRIVATE LIMITED	8/11/2026	Date is missing in Index, memo of party, application... kindly ensure date is mentioned in the pdf wherever applicable.
55	8/10/2026	710102067562026	VIJAY KHANNA VS RAHUL JINDAL	8/11/2026	**No. of Objections:** 1. **₹3 Court Fee** is missing on the **Vakalatnama** . Kindly affix the requisite court fee. 2. **Signature is mandatory on every page of the Application. **Kindly ensure that all pages of the Application are duly signed. 3. **OCR is missing on Page Nos. 22-25. **Kindly ensure that OCR is applied to the said pages. 4. **Signature and True Copy** are required on **every page of the Annexures** . Kindly ensure that all annexure pages are duly signed and marked as True Copy.
56	8/11/2026	710102067642026	LOYALTY PRIME INDIA PRIVATE LIMITED VS RAHUL JINDAL	8/5/2026	1. section wrong in online portal, kindly select the same section as per mentioned in pdf. Select Rule 11 pdf and online portal. kindly rectify same.
57	8/10/2026	710102067472026	GULSHAN SETHI VS SHAILENDRA SINGH	8/11/2026	**No. of Objections:** 1. **Memo of Parties** is missing. Kindly attach the same. 2. **Signature is mandatory on every page of the Application. **Kindly ensure that all pages are duly signed. 3. **₹1 Court Fee is short on the Vakalatnama. **Kindly affix the requisite court fee. 4. **Date and month are missing on the Vakalatnama. **Kindly mention the complete date. 5. **Proof of Service** is missing. Kindly attach the same. 6. **True Copy is required on every page of the Annexures. **Kindly ensure that all annexure pages are duly marked as True Copy.
58	8/11/2026	710102067652026	SUPRAJIT ENGINEERING LIMITED VS ABHIMANYU MITTAL	8/12/2026	**No. of Objections:** 1. The **Main Case No.** is mismatched in the PDF. Kindly rectify it. 2. Kindly attach the **condonation document** in the PDF. In this case kindly attach the copy of appeal. 3. The **Petitioner's and Respondent No. 1's basic details** are missing on the online portal. Kindly fill in all the required details. 4. The **Section** is incorrectly mentioned on the online portal and the PDF. Kindly select **Section 60(5) of the IBC** in both the online portal and the PDF in case the matter is filed under IBC. 5. The **₹25 welfare ticket** is missing from the Vakalatnama. Kindly affix the same. 6. In the application, it has been mentioned that you are filing an **appeal** . Kindly check **Paragraphs 1 and 2** and rectify the same accordingly.
59	8/11/2026	710102067712026	VIVEK GAUR VS VAS DATA SERVICES PVT LTD	8/4/2026	1. No. of Objections: 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Memo of Parties is missing in the PDF. Kindly attach the same. 3. The **Section under which the application is filed is missing in the PDF. **Kindly mention the relevant section in the PDF and ensure that the **same section is selected in the online portal** as well. 4. Kindly attach the **Vakalatnama** . If the Vakalatnama is already on record, kindly mention the same in the Index as: ***Vakalatnama is on record. 2. **1. Section Mismatch** Kindly rectify the **Section mentioned in the filing, as the same does not match with the Section reflected on the online portal. The correct Section may kindly be mentioned consistently throughout the filing. **2. True Copies of Annexures** Kindly ensure that **True Copy endorsements are affixed on all annexures and that all annexures are duly certified/endorsed before filing.
60	8/8/2026	710102067092026	REKHA CHAWLA VS CLASSIC MOTORS PRIVATE LIMITED	8/6/2026	No. of Objections 1. As per the **Memo of Parties, Bank of India is the Petitioner. However, the **Basic Details in the online portal have been entered as M/s. MR Overseas Private Limited. Kindly rectify the online portal and enter the correct Petitioner details as per the Memo of Parties. 2. Also the Affidavit is of M/s. MR Overseas Private Limited who is corporate debtor. Kindly make the changes accordingly in the memo of party. Also mention in the note that Mr. Rohit Arora is the authorised representative of the petitioner M/s. MR Overseas Private Limited

61	8/8/2026	710102067252026	MS MR OVERSEAS PRVTATE LIMITED VS BANK OF INDIA	8/6/2026	No. of Objections 1. As per the **Memo of Parties, Bank of India is the Petitioner**. However, the **Basic Details in the online portal have been entered as M/s. MR Overseas Private Limited**. Kindly rectify the online portal and enter the correct Petitioner details as per the Memo of Parties. 2. Also the Affidavit is of M/s. MR Overseas Private Limited who is corporate debtor. Kindly make the changes accordingly in the memo of party. Also mention in the note that Mr. Rohit Arora is the authorised representative of the petitioner M/s. MR Overseas Private Limited
62	8/10/2026	710102067422026	CAPT JAIME MESEGUER SAN CHIS VS ZEXUS AIR SERVICES PRIVATE LIMITED	8/5/2026	1. **No. of Objections:** 1. There is a **mismatch in the section/rule** mentioned in the online portal and PDF. Kindly select same rule/section in both online portal and pdf. Select section 48 or Application any other provision. Kindly ensure same section/rule is mentioned in both online portal and pdf. 2. Page Nos. 8 to 15 require **English translation** in the PDF. Kindly provide the English translated copy and also mention the corresponding number of pages for which English translation is provided. Further in case you are unable to provide the English translated copy of the said pages kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index.
63	8/12/2026	710102067992026	GULSHAN GOPAL MALIK HUF VS JAYPEE INFRATECH LIMITED	8/5/2026	1. **No. of Objections:** 1. **OCR is mandatory on every page of the PDF.** Kindly ensure that OCR is properly done on all pages. 2. **Page No. 355** is cut from the left side. Kindly upload a complete, clear, and legible copy of the page. **Kindly refile the matter after rectifying the above objections.**
64	8/12/2026	710102067952026	MS. RITU RASTOGI VS JAYPEE INFRATECH LIMITED	8/12/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in index and pdf. 3. Remove blank page from pdf. 4. sign missed in every page of application. 5. True copy sign missed in annexure. 6. The Report has been uploaded twice in the PDF. Kindly remove the duplicate copy. If the duplicate document is relevant, kindly annex the same.
65	8/13/2026	710102068462026	BOBBY ANAND VS RAWAL APARTMENTS PRIVATE LIMITED	8/14/2026	1. Page no 39 and 66 are not readable. Kindly attach clear and legible copy. In case you are unable to provide the clear and legible copy of the said pages kindly provide an undertaking given in Annexure- II in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index.
66	8/12/2026	710102067982026	AVNISH KUMAR SRIVASTAVA VS RAWAL APARTMENTS PRIVATE LIMITED	8/12/2026	1 Copy of reply missed in pdf.
67	8/12/2026	710102068102026	ASHOK KRIPLANI VS RAWAL APARTMENTS PRIVATE LIMITED	8/13/2026	1 Three Rs. court fee and Twenty five Rs. welfare ticket missed in Vakalatnama. 2 Pagination is missed in memo party.
68	8/1/2026	710102064572026	MAVENT RESTRUCTURING SERVICES LLP VS RAWAL APARTMENTS PRIVATE LIMITED	8/4/2026	**No. of Objections:** 1. Bookmarking with proper pagination is missing. Kindly provide bookmarks with page numbers for the entire PDF. 2. Pagination is missing in both the PDF and the Index. Kindly paginate the complete PDF and update the Index accordingly. 3. The Vakalatnama is deficient. Kindly affix the **Rs. 3/- Court Fee**, **Rs. 25/- Welfare Ticket**, and mention the **date** on the Vakalatnama. 4. A newspaper cutting has been uploaded. Kindly highlight the relevant portion pertaining to your matter before re-uploading the document. 5. due payment section 60(5). You have mentioned two sections in the application therefore you need to make payment for both the sections and also mention both the sections in the online portal. Alternatively you may mention one section as main section and take other section as READWITH.
69	8/12/2026	710102067972026	ANIL KUMAR SEHGAL VS RAWAL APARTMENTS PRIVATE LIMITED	8/12/2026	1 Copy of Reply is missed in pdf.
70	8/11/2026	710102067762026	INCOME TAX OFFICER VS CONSOLIDATED FINANCIAL SERVICES LTD	8/6/2026	1 Condone document is missed in pdf. Please note that at the time of filing an application for condonation of delay the document for which condonation is sought needs to be attached with the condonation application as an annexure. In present case the affidavit of service needs to be attached herewith as an annexure.
71	8/11/2026	710102067882026	ATUL BAHADUR VS CONSOLIDATED FINANCIAL SERVICES LTD	8/12/2026	1 Petitioner's basic details missed in online portal. 2 memo party mismatch kindly fill the online portal as per the memo party. 3 Case type wrong . Kindly select restoration . 4 Petitioner's affidavit missed according to memo party.
72	8/12/2026	710102068232026	AARTI TUBES PVT LTD VS MAHENDER K KHADELWAL	8/13/2026	1 Wrong file. Uploaded document is reply. Kindly file in additional document.
73	8/12/2026	710102068022026	MURARI LAL VS MAHENDER K KHADELWAL	8/13/2026	Kindly note that at the time of filing the application for condonation of delay the document for which condonation is sought needs to be attached with the application as an Annexure. In this case please attach the reply.
74	8/12/2026	710102068202026	JASMINE STEEL TRADING PVT LTD VS MAHENDER K KHADELWAL	8/13/2026	**No. of Objections:** 1. **Wrong document uploaded:** The uploaded document is a **Reply**. Kindly file the Reply under **Additional Document** and re-upload the correct document in the appropriate category. with counsel signature as signature is missing in the reply **Kindly refile the matter after rectifying the above objection.**
75	8/12/2026	710102068092026	AKHILESH KUMAR VS I.MR. ANAND SONBHADRA	8/13/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2.The Petitioner's details have been entered twice in the online portal. Kindly remove the duplicate entry. 3. one rs court fees missed in vakalatnama. Also court fees and welfare ticket paste on blank space in vakalatnama.
76	8/11/2026	710102067922026	SUMIT SHARMA VS I.MR. ANAND SONBHADRA	8/12/2026	**1. Newspaper Cuttings** Three newspaper cuttings have been annexed to the PDF; however, the relevant portions have **not been highlighted**. Kindly highlight the relevant portions in all three newspaper cuttings and re-upload the rectified PDF. **2. OCR** Kindly ensure that **OCR (Optical Character Recognition) is enabled/provided on every page of the PDF**, as OCR is mandatory for each page of the filing.
77	8/11/2026	710102067812026	KOTAK MAHINDRA BANK LIMITED VS ASHWANI KUMAR GUPTA	8/12/2026	1 Vakalatnama mentions LA No. 3761/2022, whereas the case number/year mentioned in the remaining PDF documents is 2026. Kindly rectify.
78	8/12/2026	710102068002026	ADESH KUMAR VS ASHWANI KUMAR GUPTA	8/12/2026	1 Copy of reply missed in pdf.
79	8/12/2026	710102068252026	CONSORTIUM OF CONFIDANCE BIZSOL PVT LTD RAJESH THAKUR VS RABHAKAR KUMAR RESOLUTION PROFESSIONAL OF MS IDEA BUILDERS PVT. LTD	8/13/2026	1. IA no 2025 is incorrectly mentioned in MEMO PARTY and AFFIDAVIT, kindly rectify the defect and mention 2026. 2. Kindly correct the respondent name in online portal as per mentioned in memo party.

80	8/12/2026	710102068302026	MS. NPV INSOLVENCY PROFESSIONALS PVT. LTD. VS RABHAKAR KUMAR RESOLUTION PROFESSIONAL OF MS IDEA BUILDERS PVT. LTD	8/13/2026	**No. of Objections:** 1. **Bookmarking is missing along with pagination,** Kindly ensure that the PDF is properly bookmarked in accordance with the Index, with correct pagination. 2. **Pagination is missing in the Index and PDF,** Kindly ensure that the pagination is complete and consistent in both. 3. **Signature is missing on every page of the PDF,** Kindly ensure that the requisite signature is affixed on all pages. 4. **Notary and date are missing in the Affidavit,** Kindly rectify the same. 5. The **date, signature, Rs. 3 court fee, and Rs. 25 welfare ticket** are missing in the Vakalatnama. Kindly rectify the same. 6. **Duplicate PDF has been uploaded,** Kindly delete the duplicate document and rectify the filing. 7. **Annexure mentioned in the Index is missing from the PDF,** Kindly attach the relevant Annexure and ensure that all documents mentioned in the Index are included in the PDF. **Kindly refile the matter after rectifying the above objections.**
81	8/12/2026	710102068012026	GULSHAN GOPAL MALIK HUF VS JAYPEE INFRATECH LIMITED	8/5/2026	1. Section mismatch, kindly mention same section both online portal and pdf. In online portal you have mentioned section 60(5) however in pdf you have taken rule 11 as the main section/rule. Kindly ensure same section/rule is selected in both online portal and pdf.
82	8/12/2026	710102068032026	ANUPAMA RAINA VS RUDRA BUILDWELL PROJECTS PRIVATE LIMITED	8/13/2026	1 Sign missed in every page of application. 2 True copy missed in Annexure. 3 OCR is mandatory in every page of application.
83	8/12/2026	710102068072026	CANARA BANK VS VIVEK SHARMA	8/13/2026	No of Objections **No. of Objections:** 1. Kindly ensure that the **Memo of Parties in the PDF is exactly the same as mentioned in the online portal** . In the PDF, you have mentioned **1 Petitioner and 2 Respondents** , and thereafter, before the **3rd Respondent** , **Versus** has been mentioned. Kindly rectify the Memo of Parties accordingly. Kindly rectify the memo of party and ensure the memo of party is same in both online and pdf. 2. Kindly **attach the condonation document** in the PDF. In case when you are filing application for condonation of delay the document for which condonation is sought needs to be attached with the application as an Annexure and in present case please attach the claims. 3. **Pages 31 to 38** have **duplicate pagination** in the PDF. Kindly rectify the pagination and remove the duplicate page numbers. 4. **Pages 41, 43, 48, 49, 58 and 60** are not readable. Kindly upload **clear and legible copies** of these pages.
84	8/12/2026	710102068082026	AVNISH KUMAR SRIVASTAVA VS VIVEK SHARMA	8/13/2026	1 Memo party missed in Index. 2 Vakalatnama is missed in pdf. 3 Copy of Reply is missed in pdf. 4 Sign is missed in every page of application.
85	8/12/2026	710102068142026	GURDEV BASSI VS VIVEK SHARMA	8/13/2026	1 A newspaper cutting has been uploaded on page no. 15,16. kindly highlight relevant portion of the newspaper and ensure that clear and legible copy of the newspaper cutting is uploaded
86	8/12/2026	710102068222026	AARTI STEEL LUHIANA VS MAHENDER K KHANDLWAL	8/13/2026	**No. of Objections:** 1. **Wrong document uploaded:** The uploaded document is a **Reply** . Kindly file the Reply under **Additional Document** and re-upload the correct document in the appropriate category. **Kindly refile the matter after rectifying the above objection.**
87	8/12/2026	710102068062026	SHREERAM BAGLA VS RANJAN CHAKRABORTI	8/13/2026	**No. of Objections:** 1. **List of Dates and Events** is missing. Kindly attach the same. 2. **Brief Synopsis** is missing. Kindly attach the same. 3. The **case type** is incorrect in the online portal. Kindly select **Intervention Petition** as the case type. 4. The **Memo of Parties** has not been mentioned in the Index. Kindly include the same in the Index. 5. Kindly **remove the extra Index** from the PDF. 6. The **case type** is incorrect in the PDF. Kindly select **Intervention Petition** as the case type. 7. Kindly ensure that **True Copy** is affixed on every page of the annexures. 8. **OCR is missing on pages 23 to 26** . Kindly ensure that proper OCR is done on these pages. 9. **Pages 23 to 26 are blurred and not clearly readable** . Kindly upload clear and legible copies.
88	8/12/2026	710102068162026	PIYUSH GARG VS RANJAN CHAKRABORTI	8/13/2026	**No. of Objections:** The section mentioned in the online portal and PDF is incorrect. Kindly select **Section 22** in both the online portal and PDF and ensure uniformity in the filing as appointment of RP is under section 22. Also ensure while filing the same section is mentioned in the online portal as well. **Kindly refile the matter after rectifying the above objection.**
89	8/13/2026	710102068342026	TAKKSHILL ENTERPRISES VS IAP COMPANY PRIVATE LIMITED	8/13/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly **bookmarked with correct pagination** , in accordance with the Index. 2. **Section mismatch:** Kindly select **Section 60(5) of the IBC** in the online portal and ensure that the section mentioned in the PDF and online portal is consistent. 3. **IA No. 2024** has been incorrectly mentioned in the PDF. Kindly rectify the defect and mention the correct **IA No. 2026** . 4. The **Memo of Parties and online portal details are mismatched** . Kindly update the online portal details as per the Memo of Parties and ensure uniformity in both. 5. **Signature is missing on every page of the Application.** Kindly affix the requisite signature on all pages of the Application. **Kindly refile the matter after rectifying the above objections.**
90	8/12/2026	710102068132026	GURDEV BASSI VS IAP COMPANY PRIVATE LIMITED	8/13/2026	**No. of Objections:** 1. The **Main Case No.** mentioned in the PDF is incorrect/mismatched. Kindly rectify the same and ensure that the correct Main Case No. is mentioned throughout the PDF. In pdf you have mentioned 182 however in online portal it is mentioned as 183 2. **Pages No. 15-16** contain newspaper cuttings. Kindly **highlight the relevant portion pertaining to the matter** . Further, these pages are not clear/readable. Kindly upload clear and legible copies. 3. The **welfare ticket is not visible in the Vakalatnama** . Kindly affix/attach a clear and properly visible welfare ticket. **Kindly refile the matter after rectifying the above objections.**
91	8/11/2026	710102067752026	MANISH KUMAR AGGARWAL VS GSA ENTERPRISES PVT. LTD	8/6/2026	1. The section mentioned is incorrect. 2. OCR has not been done for most of the annexures.
92	8/11/2026	710102067932026	TRADE CONCEPTS INDIA LIMITED THROUGH SUCHETA GUPTA LIQUIDATOR VS GSA ENTERPRISES PVT. LTD	8/6/2026	1. Section mismatch. Kindly mention rule 28 in online portal In case the said section is not available in the drop box please select any other provision. Do not add government body option with any other provision. In case of any query please contact registry
93	8/11/2026	710102067792026	PRABHAKAR KUMAR RESOLUTION PROFESSIONAL OF MS IDEA BUILDERS PRIVATE LIMITED VS GSA ENTERPRISES PVT. LTD	8/6/2026	1. No. of Objections 1. Kindly ensure that the PDF is properly **bookmarked with correct pagination** , in accordance with the Index. 2. **Vakalatnama is not attached.** Kindly attach the Vakalatnama. In case the Vakalatnama is already **on record** , kindly mention the same in the Index.

94	8/12/2026	710102067942026	ANUPAMA RAINA VS RUDRA BUILDWELL PROJECTS PRIVATE LIMITED	8/6/2026	1. # No. of Objections 1. **OCR is mandatory on every page of the PDF.** The file is still not OCR-enabled on all pages. Kindly ensure that OCR is properly enabled on each and every page of the PDF. 2. Kindly note that the **correct Section and Case Type** must be selected for the **Restoration Application** in the online portal. Please rectify the same accordingly. This file needs to be filed as restoration application.
95	8/12/2026	710102068152026	MR. PAWAN KUMAR GARG VS MS IVR PRIME IT SEZ PVT. LTD.	8/6/2026	1. No. of Objections 1. Kindly ensure that the PDF is properly **bookmarked with correct pagination** in accordance with the Index. The page number in the pdf does not match with the pagination in the bookmarking 2. **OCR is missing in the Application.** Kindly ensure that OCR is properly enabled on **all pages of the Application**. 3. The **Section is mismatched between the PDF and the online portal**. Kindly rectify the same and ensure that the **same Section is selected in both the PDF and online portal**. As in pdf you have taken rule 11 kindly ensure same is mentioned in the online portal
96	8/13/2026	710102068442026	SURENDRA RAJ GANG VS MS IVR PRIME IT SEZ PVT. LTD.	8/14/2026	1. Kindly mention the "COMPANY PETITION (IB) NO. 140 OF 2026" in main case no in pdf. 2. section mismatch in index and application, kindly rectify the defect fill the same. 3. On Page No. 18 to 28, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 4. Please note that page No. 38 to 47, 59 to 66, 72,73, 102,103 are in incorrect alignment. Kindly upload the said page in the correct alignment and ensure that they are properly oriented and clearly legible. 5 memo of party is missing in index
97	8/13/2026	710102068652026	HARI KISHAN KALRA HUF VS NAVNEET KUMAR GUPTA	8/14/2026	1 Counsel sign missed in Index. 2 Proof of Service is missed
98	8/13/2026	710102068692026	MIS ARD ENTERPRISES VS MR. MANOJ KUMAR ANAND RESOLUTION PROFESSIONAL	8/14/2026	1 OCR is mandatory in every page of pdf. 2 Pages no. 324 to 327 are not readable. Therefore, you are requested to kindly fill out the undertaking form circular dated 12.08.26 in annex from NCLT website and attach it to the very top of the Index.
99	8/14/2026	710102068792026	CHARM INVESTMENTS PRIVATE LIMITED VS L.R. BUILDERS PRIVATE LIMITED	8/14/2026	1. Bookmarking is compulsory, along with proper page numbering. 2. The Memo of Parties is missing and needs to be included. 3. Every page of the application needs to be duly signed. 4. Every page of the annexes needs to be signed and marked as a "True Copy." 5. Pages 7-52 should be clearly marked as **Annexure A-1** in the soft copy. 6. **Annexure A-2:** "Copy of the Reply to CONT CAS No. 346/2025" should be clearly mentioned/labelled as **Annexure A-2** in the PDF.
100	8/14/2026	710102068802026	RASHMI MINTRI VS L.R. BUILDERS PRIVATE LIMITED	8/14/2026	# No. of Objections 1. **IA No. 2024 is incorrectly mentioned in the Vakalatnama.** Kindly rectify the same and mention **IA No. 2026**. 2. **Section is missing in the Index and Application.** Kindly mention the correct Section in both. In online portal you have mentioned 60(5) and rule 11. Kindly ensure same sections are mentioned in both online portal and pdf 3. On **Page Nos. 31 and 32**, newspaper cuttings have been uploaded. Kindly **highlight the relevant portion pertaining to the matter** for proper identification.
101	8/13/2026	710102068662026	ALOK VERMA AND ANR VS NAVNEET KUMAR GUPTA	8/14/2026	1 Proof of Service has not been attached with the PDF filed on behalf of the Respondent. 2 OCR is mandatory in every page of application.
102	8/13/2026	710102068552026	REETESH KUMAR AGARWAL VS NAVNEET KUMAR GUPTA	8/14/2026	1. The signature is missing on every page of the application. 2. Please select any other applicable provision under **Basic Details** in the application. 3. OCR is mandatory on every page of the PDF. 4. A signature is mandatory on every page of the application.
103	8/13/2026	710102068742026	ZESTHA I VALLEY HOMEBUYERS ASSOCIATION AND ORS VS DEVENDRA UMRao	8/14/2026	# No. of Objections 1. The **case type is incorrect** in both the online portal and PDF. Kindly select **"Intervention Petition"** in both. 2. Kindly ensure that **all Applicants and Respondents are added in the online portal** as per the Memo of Parties mentioned in the pdf. 3. Kindly ensure that **every page of the Application bears the required signature**. 4. **English translation copies are required for Page Nos. 44, 46, 48, 76, 78, 89, 91, 99, 104, 106, 114, 121, 125, 127, 165 and 172.** Kindly attach the translated copies. 5. **Rs. 25/- welfare fee and Rs. 3/- court fee are missing in the Vakalatnama.** Kindly affix the requisite fees. 6. **Page Nos. 123, 124, 128-133, 151, 153-156, 158, 160, 163 and 166-170 are not clear/legible.** Kindly upload clear and readable copies. 7. Kindly ensure that **every page of all Annexures bears the required signature along with the "True Copy" endorsement**. 8. **Bookmarking is incomplete.** Kindly complete the bookmarking as per the Index with proper pagination. 9. **OCR is missing on Page Nos. 42-135 and 142-148.** Kindly ensure that OCR is enabled on all the pages of the PDF. 10. **Double pagination is appearing in the PDF.** Kindly remove the duplicate pagination and ensure proper sequential pagination. 11. **Page No. 195 is not mentioned in the Index.** Kindly include the same in the Index with the corresponding document description. 12. **Affidavit is required from all Applicants.** Kindly attach the duly sworn affidavits of all Applicants which has been mentioned in the memo of party
104	8/13/2026	710102068752026	SARITA JAISWAL VS NAVNEET KUMAR GUPTA	8/14/2026	# No. of Objections 1. **Pagination is incomplete in the Index.** Kindly ensure that all pages are properly and sequentially numbered in the Index. 2. **Page Nos. 10 and 11 are not clear/legible.** Kindly upload clear and readable copies.
105	8/13/2026	710102068722026	MR. UDAYRAJ PATWARDHAN VS NAVNEET KUMAR GUPTA	8/14/2026	1. Volume 2 has been uploaded twice in the PDF. Kindly remove the duplicate copy. Further, 2. Volume 3 is missing from the PDF. Kindly upload Volume 3.
106	8/13/2026	710102068542026	MS KRISH INFRASTRUCTURE PRIVATE LIMITED SUCCESSFUL RESOLUTION APPLICANT VS MR. JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	8/14/2026	Kindly ensure that the entire pdf is OCR enabled.
107	8/14/2026	710102068862026	6. SHRI PARVEEN KUMAR SUHAG COMPANY SECRETARY. VS MR. JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	8/14/2026	1. Respondent entry missed in online portal as per mentioned in memo party. 2. sign missed in every page of application. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 5. Order dated 22.05.2025 missed in pdf as per mentioned in prayer.
108	8/13/2026	710102068672026	SANDEEP AGRAWAL VS MR. JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	8/14/2026	1 Page no. 35 and 36 are not readable. Kindly provide legible copy of the said pages In case you are unable to provide legible copy of the said pages kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.

109	8/14/2026	710102068782026	EMPLOYEES PROVIDENT FUND ORGANISATION VS DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED	8/14/2026	1 Bookmarking is missed along with pagination. 2 Pagination is missed in Index and pdf. 3 Section mismatch . Kindly take rule 48 in online portal. 4 Counsel sign missed in Index, memo party, affidavit and last page of application. 5 Sign missed in every page of Application. 6 Date missed in Index and Memo party. 7 Notary and date is missed in Affidavit. 8 The same PDF has been uploaded twice. Kindly remove the duplicate PDF. 9 Vakalatnama is missed in pdf. 10 The PDF is incomplete. Only the Application and Affidavit have been uploaded. Kindly upload the complete PDF as per the Index.
110	8/13/2026	710102068522026	PAWAN GARG VS DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED	8/14/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. True copy sign missed in Page no 59 to 70. 3. Kindly note that date is not mentioned in the pdf like in Index, memo of parties, application. Kindly ensure date is mentioned on all the pages wherever applicable.
111	8/13/2026	710102068602026	ARVIND KUMAR AND OTHERS VS AURIGA BUILDWELL PVT LTD.	8/14/2026	1 Three Rs. court fee and Twenty five Rs. welfare ticket is missed in Vakalatnama.
112	8/13/2026	710102068612026	AYYAGARI VISWANADHA SARMA INTERIM RESOLUTION PROFESSIONAL OF HACIENDA PROJECTS PRIVATE LIMITED VS INDUSIND BANK LTD	8/14/2026	1 Three Rs. court fee missed in Vakalatnama. 2 Sign is missed in every page of Application.
113	8/13/2026	710102068562026	MS SHIV NANDI INVESTMENTS PVT. LTD. VS INDUSIND BANK LTD	8/14/2026	1 Section mismatch. Kindly take rule 48 in online portal. In case rule 48 is not available in drop box you may take any other provision. 2 Date and One Rs. court fee missed in Vakalatnama.
114	8/13/2026	710102068422026	MS. MANJU SIROHI VS ASSETS CARE AND RECONSTRUCTION ENTERPRISE LIMITED	8/14/2026	1 Memo party mismatch. There are two Respondents mentioned in the Memo of Parties; however, only one Respondent is reflected in the online filing. The particulars of the second Respondent may kindly be added in the online portal. 2 Sign is missed in every page of application. 3 Case type is wrong . Kindly take restoration as a case type.
115	8/13/2026	710102068432026	SURENDRA RAJ GANG VS ASSETS CARE AND RECONSTRUCTION ENTERPRISE LIMITED	8/14/2026	1. Kindly mention the "COMPANY PETITION (IB) NO. 140 OF 2026" in main case no in pdf. 2. section mismatch in index and application, kindly rectify the defect fill the same. 3. On Page No. 19 to 29, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 4. Please note that page No. 39 to 48,60 to 67, 73,74, 104, are in incorrect alignment. Kindly upload the said page in the correct alignment and ensure that they are properly oriented and clearly legible. 5. memo OF PARTY missing IN INDEX
116	8/13/2026	710102068482026	MR. ARUNAVA SIKDAR LIQUIDATOR OF CLUTCH AUTO LTD VS ASSETS CARE AND RECONSTRUCTION ENTERPRISE LIMITED	8/14/2026	1 Index is missed in pdf.
117	8/13/2026	710102068642026	PRABHAKAR KUMAR VS MS NIHARIKA GOEL	8/14/2026	Date is not mentioned in the application. Kindly ensure that the date is mentioned in the application wherever applicable.

Srishti B Shah
Deputy Registrar, NCLT New Delhi



National Company Law Tribunal
Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003
Weekly Registry Defect List Dated 31.07.2026 TO 14.08.2026
Additional Docs (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/13/2026	0710102088582025/2	INCOME TAX VS. CORNET CATERERS PVT. LTD.	1/2/1900	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index
2	8/13/2026	0710102000212023/4	VEKAS KUMAR GARG VS. ASHOK GOEL & ORS.	8/14/2026	1. counsel sign missed in last page of Written Submission
3	8/13/2026	0710102064412025/3	MR. SANJAY KUMAR MISHRA	8/14/2026	1. the heading is NCLT Mumbai bench in the index is incorrect, kindly correct it NCLT New Delhi Bench. 2. true copy and sign missed from page no-136 to 153
4	8/13/2026	0710102053742026/1	GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY THROUGH ITS MANAGER VS. MANISHA RAWAT RESOLUTION PROFESSIONAL FOR EARTH GRACIA BUILDCON PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
5	8/13/2026	0710102063612026/1	BALESHWER VS. MR PANKAJ NARANG	8/14/2026	1. As per the Compliance Order, the reply was required to be filed within 3 days.
6	8/13/2026	0710102046522026/2	KRITIKA SINGH N CHANDRAVATHI VSSHYAM ARORA	8/14/2026	1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
7	7/28/2026	0710102063042026/15	MILES EDUCATION PRIVATE LIMITED VS. FUTURENSE TECHNOLOGIES PRIVATE LIMITED	8/14/2026	1. counsel sign is missing in index 2. pagination is missing in pdf

8	8/13/2026	0710102038352026/3	JOGINDER AND ANR VS. MR NAVNEET KUMAR GUPTA RP OF MS IMPERIA WISHFIELD PVT LTD PP CITY CENTRAL	8/14/2026	1. as per your volume-1 and 2 index pagination is mismatch with pdf 2. Please note that page(s) No. 72,74,162,164,173,177,188,192,200,202 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 3. OCR missing in page no-73 to 82,105,213 to 233 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;
9	8/13/2026	0710102024212018/9	MANJINDER SINGH SANDHU VS. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
10	8/13/2026	0710102053622026/1	SAMPARK SECURITIES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI II CENTRAL DELHI	8/14/2026	1. Kindly ensure that all annexures bear the endorsement &amp;quot;True Copy&amp;quot; along with the signature. 2. double pagination from page no-7 to 12. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. main case number is missing in index
11	8/13/2026	0710102079062025/2	PAWAN KUMAR GOYAL VS. MR. NIRAJ KUMAR SINHA	8/14/2026	1. bookmarking mandatory along with pagination 2. pagination missed in PDF.
12	8/13/2026	0710102078652025/1	PAWAN KUMAR GOYAL VS. MR. NIRAJ KUMAR SINHA	8/14/2026	&amp;quot;1. bookmarking mandatory along with pagination 2. pagination missed in PDF. 3. date missed on vakalatnama in PDF.
13	8/13/2026	0710102020752026/5	INDIAN BANK (ERSTWHILE ALLAHABAD BANK) VSNAYNEET GUPTA	8/14/2026	1. numbering is missing in bookmarking in volume-1,2,3 2. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 3. OCR missing in page no-240 to 251, 305 to 328
14	8/13/2026	0710102020572026/1	LT. GEN. SANDEEP JAIN VS. NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8/14/2026	1. you uploaded only proof of service. kindly upload all documents. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
15	8/13/2026	0710102020572026/2	LT. GEN. SANDEEP JAIN VS. NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
16	7/18/2026	0710102059832026/1	MADAN MOHAN DHUPAR	8/14/2026	1. as per your index you mention 04.08.2026 order but there is no order in the pdf. kindly attach the order or remove the order details from the index AND CORRECT THE ORDER DATE
17	8/13/2026	0710102060872026/1	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. JAYPEE INFRATECH LIMITED AND ORS	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
18	8/13/2026	0710102088492025/2	INCOME TAX OFFICER WARD 6 (I) VS. CSK INFRASTRUCTURE PVT LTD	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
19	8/13/2026	0710102022952026/4	INDIA INFRASTRUCTURE FINANCE COMPANY LIMITED VS. ARYAVRAT PROJECTS AND DEVELOPERS PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
20	8/14/2026	0710102024892025/7	PHOENIX ARC PRIVATE LIMITED & ANR. VS. MINEEL MALI MADHUKAR	8/14/2026	1. bookmarking mandatory along with pagination
21	8/13/2026	0710102024212018/8	MANJINDER SINGH SANDHU VS. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
22	8/13/2026	0710102072172025/3	M/S AMIRA NATURE FOODS PVT LTD VS. M/S BARU MAL VINOD KUMAR	8/14/2026	1. Kindly ensure that all pages of the Rejoinder are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
23	8/13/2026	0710102089552024/4	ANKIT JAIN VS. MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION	8/14/2026	1. As per the compliance order dated 10.06.2026 to file the affidavit of service with in three days
24	8/13/2026	0710102024212018/11	MANJINDER SINGH SANDHU VS. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
25	8/13/2026	0710102024212018/10	MANJINDER SINGH SANDHU VS. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED	8/14/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
26	8/13/2026	0710102004452026/3	VINEET GUPTA VS. LAND MARK OUT DOOR MEDIA SERVICES PVT LTD	8/14/2026	1. numbering is missing in bookmarking 2. pagination is missing in index 3. Kindly ensure that all pages of the Reply are duly signed. 4. date missed in affidavit 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;
27	8/13/2026	0710102094752024/4	STATE BANK OF INDIA VS. SHRI GULSHAN DHINGRA	8/13/2026	1.kindly attach the compliance order and the latest order if any.
28	8/12/2026	0710102037732026/3	VISTRA ITCL INDIA LIMITED VS AVANTHA HOLDINGS LIMITED	8/13/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and attach it to the very top of the index.
29	8/12/2026	0710102035932026/1	VJAY KUMAR ARORA VS. NOVUS TECHNOLOGIES PRIVATE LIMITED AND ORS	8/13/2026	1. page no-4 to 33 OCR missing 2. Please note that page(s) No. 19,21 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
30	8/12/2026	0710102019622026/9	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	8/13/2026	1. true copy sign missed on Annexures. 2. kindly attach the latest order, in case of delay kindly fill out the undertaking form at Annexure 2 from the circular dated 12.08.2026, available on the NCLT website and attach it to the very top of the index.
31	8/12/2026	0710102074732025/2	CANARA BANK VS. SHRI RAJ KISHORE	8/13/2026	1. OCR missing in page no-13 to 21, 28 to 32 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 3. kindly attach latest order if in order any kind of delay so Therefore, you are requested to kindly fill out the undertaking FORM circular dated 12.08.2026 in Annexure-2 from the NCLT website and attach it to the very top of the index.

32	8/12/2026	0710102055022026/1	MS SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VS. ERAAYA LIFESPACES LIMITED	8/13/2026	1. Kindly attach the **Compliance Order** and the **latest order, if any**. Also, please mention the **date on which the Compliance Order was uploaded** in the Index. 2. **In case the file involves any delay:** Kindly fill out the **Undertaking Form prescribed in the Circular dated 12.08.2026**, available on the NCLT website, as **Annexure-2**, and attach the duly filled and signed form at the **very beginning of the Index**.
33	5/7/2026	0710102037362026/2	SANJEEV BINDAL VSMS RADHEY SHAM TANDON MANUFACTURING PVT LTD	8/13/2026	1. numbering is missing in bookmarking 2. counsel sign is missing in index 3. pagination is missing in pdf 4. sign is missing in entire pdf
34	8/12/2026	0710102058182025/3	RAM KUMAR ADMINISTRATOR OF A VIOM INDIA HOUSING FINANCE PRIVATE LIMITED VS TOURISM FINANCE CORPORATION OF INDIA LIMITED	8/13/2026	1. **Date:** The date is missing in the **Master Index** and in the **Volume-I and Volume-II Index**. Kindly mention the date accordingly. 2. **Bookmarking:** In the **Volume-I PDF**, kindly remove the bookmarking related to **Volume-II** and ensure that the bookmarking corresponds only to Volume-I. 3. **Signatures on Reply:** Kindly ensure that **all pages of the Reply are duly signed**. 4. **English Translation:** Please note that **Page No. 84 is in Hindi**. Kindly upload the **English translated copy** of the said page. While uploading the translated copy, please clearly mention the **corresponding page number** for which the English translation has been provided. 5. **Vakalatnama:** The **₹1/- court fee and date are missing** in the Vakalatnama. Kindly ensure that both are duly mentioned. 6. **Compliance Order:** Kindly attach the **Compliance Order** and the **latest order, if any**. Also, please mention the **date on which the Compliance Order was uploaded** in the Index. 7. **Delay Undertaking:** In case the file involves any delay, kindly fill out the **Undertaking Form prescribed in the Circular dated 12.08.2026**, available on the NCLT website, as **Annexure-23**, and attach the duly filled and signed form at the **very beginning of the Index**.
35	8/12/2026	0710102053562026/2	TIMES INNOVATIVE MEDIA LIMITED VS. RESOLUTION PROFESSIONAL OF THREE C PROJECTS PRIVATE LIMITED	8/13/2026	1. **Page Nos. 12 & 13:** OCR is missing. Kindly ensure that OCR is properly added to both pages. 2. **Compliance Order:** Kindly attach the Compliance Order along with the **latest order, if any**. Also, please mention the **date on which the Compliance Order was uploaded** in the Index. 3. **In case the file involves any delay:** Kindly fill out the **Undertaking Form** prescribed in the Circular dated **12.08.2026**, available on the NCLT website, and attach the duly filled and signed form at the **very beginning of the Index**.
36	8/13/2026	0710102055412024/5	DIYA INFRABUILD PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8/13/2026	1. The numbering is missing in the bookmarking. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. OCR is missing from the document. 4. Due to technical glitches, some pages are appearing blank.
37	8/13/2026	0710102067982022/17	AYAAN FINSERVE INDIA PRIVATE LIMITED VS. NAGESHWAR MARKETING PRIVATE LIMITED	8/13/2026	1. pagination missed in bookmarking. 2. welfare 25rs and court fee 3rs missed on vakalatnama.
38	8/12/2026	0710102059352026/1	BHAVNA BANSAL VS. HDFC BANK LIMITED	8/13/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. Delay Undertaking: In case the file involves any delay, kindly fill out the Undertaking Form prescribed in the Circular dated 12.08.2026, available on the NCLT website, as Annexure-23, and attach the duly filled and signed form at the very beginning of the Index.
39	8/13/2026	0710102067982022/18	AYAAN FINSERVE INDIA PRIVATE LIMITED VS. NAGESHWAR MARKETING PRIVATE LIMITED	8/13/2026	1. pagination missed in bookmarking. 2. welfare 25rs and court fee 3rs missed on vakalatnama.
40	8/13/2026	0710102067982022/19	AYAAN FINSERVE INDIA PRIVATE LIMITED VS. NAGESHWAR MARKETING PRIVATE LIMITED	8/13/2026	1. bookmarking mandatory with pagination 2. welfare 25rs and court fee 3rs missed on vakalatnama.
41	8/12/2026	0710102048292026/2	AKHILESH KUMAR ORS VS. SURENDRA RAJ GANG RESOLUTION PROFESSIONAL OF MS METENERE LIMITED AND ANR	8/13/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and attach it to the very top of the index. 2. pages are not readable 9 to 11 and 42 to 44 kindly provide the type copy in case not rectify this objection kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and attach it to the very top of the index.
42	8/12/2026	0710102013882026/6	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	8/13/2026	1. bookmarking and index mandatory along with pagination. 2. numbering missed in PDF. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
43	8/12/2026	0710102068792025/9	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	8/13/2026	1. OCR missing in page no-16 to 56,59 to 65
44	8/12/2026	0710102068792025/8	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	8/13/2026	1. Kindly attach the Compliance Order and the latest order, if any there has been a delay in filing the order. Therefore, you are requested to kindly fill out the undertaking FORM circular dated 12.08.2026 in Annexure-2 from the NCLT website and attach it to the very top of the index. 2. OCR missing in page no-16 to 56,59 to 65 3 Delay Undertaking: In case the file involves any delay, kindly fill out the Undertaking Form prescribed in the Circular dated 12.08.2026, available on the NCLT website, as Annexure-23, and attach the duly filled and signed form at the very beginning of the Index.
45	8/12/2026	0710102008762026/2	BANK OF BARODA VS. ASHISH GUPTA	8/13/2026	1. bookmarking mandatory along with pagination 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
46	8/12/2026	0710102098522025/7	AMIT GUPTA ORS VS. MR RAJIV BAJAJ RESOLUTION PROFESSIONAL OF ASCOT PROJECTS PVT LTD	8/13/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Written Submission
47	8/12/2026	0710102055032026/1	MS. SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT. LTD. VS. EBIX SMARTCLASS EDUCATIONAL SERVICES PRIVATE LIMITED	8/13/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2 In case the file involves any delay: Kindly fill out the Undertaking Form prescribed in the Circular dated 12.08.2026, available on the NCLT website, as Annexure-23, and attach the duly filled and signed form at the very beginning of the Index.
48	8/12/2026	0710102008762026/3	BANK OF BARODA VS. ASHISH GUPTA	8/13/2026	"1. bookmarking mandatory along with pagination 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index."

49	8/12/2026	0710102040332026/6	SRI NARAIN AGGARWAL VS. MR JIGAR TARUNKUMAR BHATT	8/13/2026	1. bookmarking mandatory along with pagination. 2. OCR missed page no 1 to 44 in PDF.
50	8/12/2026	0710102055092026/1	MS SHRISHITI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VS. KAUSHAL	8/13/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. In case the file involves any delay: Kindly fill out the Undertaking Form prescribed in the Circular dated 12.08.2026, available on the NCLT website, as Annexure-23, and attach the duly filled and signed form at the very beginning of the Index.
51	8/13/2026	0710102008762026/4	BANK OF BARODA VS. ASHISH GUPTA	8/13/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
52	8/12/2026	0710102110162025/7	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	8/13/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2 latest order
53	8/12/2026	0710102016742026/6	RURBAN SMART INFRAVENTURES (INDIA) PRIVATE LIMITED VS. AWFIS SPACE SOLUTIONS LIMITED	8/13/2026	1. bookmarking mandatory along with pagination. 2. counsel sign and details missed on last page of note
54	8/12/2026	0710102052112026/3	YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED	8/13/2026	1. in page no-2 notary missing 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly fill out the Undertaking Form prescribed in the Circular dated 12.08.2026, available on the NCLT website, and attach the duly filled and signed form at the very beginning of the Index.
55	8/12/2026	0710102062772026/1	MR MUKESH GUPTA RESOLUTION PROFESSIONAL FOR MS GRAND VENEZIA COMMERCIAL BHASIN INFOTECH INFRASTRUCTURE PRIVATE LIMITED VS. SATINDER KUMAR BHASIN	8/13/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. index is missing 3. deponent sign, date and notary are missed in affidavit 4. pagination is missing in index 5. Kindly attach the Compliance Order and the latest order, if any there has been a delay in filing the order. Therefore, you are requested to kindly fill out the undertaking FORM circular dated 12.08.2026 in Annexure-2 from the NCLT website and attach it to the very top of the index.
56	8/12/2026	0710102087172024/1	ALOK JHA VS. AEROSHIP LOGISTICS PVT LTD	8/13/2026	1. Kindly ensure that all pages of the Rejoinder are duly signed. 2. As per the Compliance Order, the rejoinder was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
57	8/13/2026	0710102410542017/13	DUANE PARK PVT. LTD. VS ZYNKE EXPORTS PVT. LTD.	8/13/2026	1. bookmarking mandatory with pagination 2. index missed in pdf
58	8/12/2026	0710102037742026/2	VISTRA ITCL INDIA LIMITED VSAVANTHA HOLDINGS LIMITED	8/13/2026	&amp;quot;1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;&amp;quot;Vakalatnama is on record.&amp;quot;&amp;quot; 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and attach it to the very top of the index. &amp;quot;
59	7/29/2026	0710102063732026/2	M/S TANO INVESTMENT OPPORTUNITIES FUND VS. SEA HAWK TRAVELS PRIVATE LIMITED	8/13/2026	1. numbering is missing in bookmarking and bookmarking link are not connected properly 2. Please note that page(s) No. 41 and 42 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Rs. 1/- court fees missing in vakalatnama 4. Kindly attach the Compliance Order and the latest order, if any there has been a delay in filing the order. Therefore, you are requested to kindly fill out the undertaking FORM circular dated 12.08.2026 in Annexure-2 from the NCLT website and attach it to the very top of the index.
60	8/8/2026	0710102093042025/5	RATHI POWERTECH GLOBAL PRIVATE LIMITED VS. HANNU STEEL PRIVATE LIMITED	8/12/2026	1. bookmarking mandatory along with pagination.
61	8/11/2026	0710102044312026/1	HELIOS PHOTO VOLTAIC LIMITED VS. N/A	8/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missed on pages are 4 to 7 and 22, 26 in PDF.
62	8/11/2026	0710102031362026/1	VIKAS AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/12/2026	1. as per your order the proof of payment was to be filed within 7 days.
63	8/11/2026	0710102031402026/1	NAVITA AGGARWAL VS. SHRI SRIPATHAM VENKA T ASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/12/2026	1. as per your order the proof of payment was to be filed within 7 days.
64	8/11/2026	0710102032912026/1	SHRI SUMIT AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/12/2026	1. as per your order the proof of payment was to be filed within 7 days.
65	8/11/2026	0710102047502026/2	MANASVI SECURITIES SERVICES VS. CREW BOS PRODUCTS LIMITED	8/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
66	6/4/2018	0710102409492018/24	RELIGARE FINVEST LIMITED VS. TARA ALLOYS LIMITED	8/12/2026	Kindly file the present application as an **Interlocutory Application (IA)** in accordance with the applicable procedure
67	8/11/2026	0710102041632025/1	GEETA AGGARWAL THROUGH SPA YUVRAJ AGGARWAL VS. DCM SHRIRAM LIMITED	8/12/2026	1. As per mention in index compliance order dated 20.05.2026 is missed in PDF kindly attach the compliance order. and latest Order
68	8/11/2026	0710102020592026/3	AXIS BANK LIMITED VS. TIRUPATI INFRAPROJECTS PVT. LTD.	8/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
69	8/11/2026	0710102019122026/2	P.S SECURITTY SERVICES PVT LTD VS. CREW B.O.S. PRODUCTS LIMITED THROUGH RESOLUTION PROFESSIONAL MR. PANKAJ MAHAJAN	8/12/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
70	8/11/2026	0710102112762025/3	ATUL KUMAR KANSAL ERSTWHILE CHAIRMAN OF MONITORING COMMITTEE CROWN REALTECH PRIVATE LIMITED VS. CROWN ABACUS IT PARK ASSOCIATION SUCCESSFUL RESOLUTION APPLICANT THROUGH ITS REPRESENTATIVE MR. SALIL BARAR	8/12/2026	1. Twenty five Rs. welfare ticket and three Rs. court fee missed on vakalatnama, kindly paste the court fee and welfare ticket stick on blank space of vakalatnama 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3 pagination missing IN bookmarking
71	8/11/2026	0710102039992025/5	BEACON TRUSTESHIP LIMITED VS. SIMPLEX OIL AND GAS CONSULTANCY PRIVATE LIMITED	8/12/2026	1. bookmarking mandatory and along with pagination. 2. one Rs. court fee missed on vakalatnama.

72	8/11/2026	0710102068792025/7	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	8/12/2026	1.bookmarking mandatory with pagination in pdf 2.kindly attach the compliance order and the latest order if any.
73	8/12/2026	0710102024822024/15	SERVEALL DEVELOPERS PVT LTD VSUTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT AUTHORITY (UPSIDA)	8/12/2026	1. numbering is missing in bookmarking 2. counsel sign is missing in last page of short note (page no-4)
74	8/11/2026	0710102048902026/4	COIM INDIA PRIVATE LIMITED VS. KANAN PLASTIC PRODUCTS PRIVATE LIMITED	8/12/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;
75	6/7/2024	0710102049962024/7	ALTERNA AIRCRAFT V B LIMITED VS. SPICEJET LIMITED	8/12/2026	You can phrase the objections/notes as follows: 1. **Compliance Order and Latest Order:** Please attach the Compliance Order along with the latest order, if any. Further, kindly mention the **date on which the Compliance Order was uploaded** in the Index. 2. **Nature of Filing:** Kindly clarify and rectify whether the present filing is a **Rejoinder** or **Written Submissions**, and ensure that the title and Index are consistent with the nature of the filing.
76	8/11/2026	0710102040002025/5	BEACON TRUSTEESHIP LIMITED VS. BYTES FINSEC PRIVATE LIMITED	8/12/2026	&amp;quot;1. bookmarking mandatory and along with pagination. 2. one Rs. court fee missed on vaklatanama.&amp;quot;
77	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	8/12/2026	1.index missed in pdf 2.pagination missed in bookmarking. 3.need every pages sign and true copy in annexure 4.kindly attach the compliance order and the latest order in pdf 5.kindly attach the vakalatnama copy in pdf
78	8/11/2026	0710102092722022/9	SANJIV NARULAA	8/12/2026	1. bookmarking mandatory along with pagination.
79	8/12/2026	0710102016822025/6	CANARA BANK VS. MR. RAMESH HANDA	8/12/2026	It is respectfully submitted that the order dated **27.07.2026** records the presence of Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional. The order further records the submission on behalf of the Resolution Professional that the report had already been filed along with an application, but the same was not available on board, and directions were given to approach the Registry and bring the same on board within three days. **It is further submitted that no separate compliance order in respect of the Reply has been passed/issued. Accordingly, the present Reply is being filed independently, FROM YOUR END PLEASE MENTIONED IN THERE NO COMPLIANCE ORDER INDEPENDENTLY WE ARE FILING THE REPLY **2. Note regarding Annexures at Pages 35–47** It is respectfully submitted that the **True Copy endorsement and signatures were inadvertently missed on the annexures at Pages 35 to 47**. The duly signed and endorsed copies are being filed with the present filing for taking the same on record.
80	8/11/2026	0710102016822025/5	CANARA BANK VS. MR. RAMESH HANDA	8/12/2026	It is respectfully submitted that the order dated **27.07.2026** records the presence of Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional. The order further records the submission on behalf of the Resolution Professional that the report had already been filed along with an application, but the same was not available on board, and directions were given to approach the Registry and bring the same on board within three days. **It is further submitted that no separate compliance order in respect of the Reply has been passed/issued. Accordingly, the present Reply is being filed independently, you have to write a note on index and there is no compliance order independently i am filing the reply **2. Note regarding Annexures at Pages 35–47** True Copy endorsement and signatures Missed
81	8/11/2026	0710102016902025/7	NEETI CONSTRUCTION PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIES	8/12/2026	1. incomplete file you only upload roc and income tax mail. there is no pdf, no compliance order
82	8/11/2026	0710102056712025/7	SHRI KRISHNA BUILD TECH VS. ADORE PROPBUILD LLP (LLPIN: AAW-3719)	8/12/2026	1.kindly attach the compliance order and the latest order if any.
83	8/11/2026	0710102014462025/3	RAHUL SACHDEVA & ORS. VS. M/S KEWAL AUTOMOBIELS PVT. LTD.	8/12/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. proof of service is mandatory through email or courier 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
84	8/11/2026	0710102052112026/2	YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED	8/12/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Page No(s). 72 to 74, 76 to 78 are not clear. Kindly upload legible copies of the said pages. 3. OCR missing 4. Kindly ensure that all annexures bear the endorsement &amp;quot;True Copy&amp;quot; along with the signature. 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
85	7/20/2026	0710102060712026/2	ASHOK KUMAR GULLA VSANAND ALUMINIUM LTD	8/12/2026	1.kindly attach the compliance order and the latest order if any.
86	8/11/2026	0710102059132026/1	SGC ENTERPRISES PRIVATE LIMITED VS. MR. GANESH AGARWAL	8/12/2026	1.kindly attach the vakalatnama copy in pdf
87	8/11/2026	0710102057192026/4	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT LTD	8/12/2026	1.as per the compliance order the reply was to be filed with in one week.
88	8/11/2026	0710102077972023/8	ADDITIONAL DIRECTOR VS. MOHAN LAL JAIN	8/11/2026	1.bookmarking mandatory along with pagination. 2.as per mention in index document missed in pdf . 3.oc missed page no 28 to 196 in pdf. 4.pages no 76,104,105,106,126,127,128,137,129 are pages not clear in pdf 5.page no 117,118,119,120,121,122,138,155,156,157,158,159,166,167,178,179,180,189,190,191,192,193, are pages hindi in pdf
89	8/10/2026	0710102040762026/1	ALT SAHKARI AWAS SAMITI LIMITED THROUGH ITS PRESIDENT MRS BABITA BISHT VS. MS ANUGRAHAM BUILDERS AND ORS	8/11/2026	1. Pagination missed in bookmarking in both volume. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
90	8/10/2026	0710102041952026/3	ARBIND KUMAR MISHRA VSANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	8/11/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
91	8/10/2026	0710102033012026/3	ANUGRAHAM BUILDERS SUCCESSFUL RESOLUTION APPLICANT VS. MANAGEMENT COMMITTEE OF ALT SAHKARI AWAS SAMITI LIMITED THROUGH ITS PRESIDENT MS BABITA BISHT	8/11/2026	1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

92	8/6/2026	0710102026952026/6	RIECO INDUSTRIES LIMITED VS. AKSHARA HORTICULTURE SOLUTIONS PROVIDERS PRIVATE LIMITED	8/11/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR missing 3. Please note that page(s) No. 4 to 27 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
93	8/10/2026	0710102039072025/14	CATALYST TRUSTEESHIP LIMITED VS. PARSVNATH ESTATE DEVELOPERS PRIVATE LIMITED	8/11/2026	1. Kindly attach the compliance order and the latest order if any. 2. Need every pages sign in pdf 3. bookmarking mandatory with pagination
94	8/10/2026	0710102031412026/1	RAKESH AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of Payment was to be filed with in 7 days
95	8/10/2026	0710102031342026/1	NARESH KUMAR AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of service was to be filed with in 7 days but there is no proof of service in pdf. kindly attach the proof of service.
96	8/10/2026	0710102052572026/2	MS ELEGANT ENTERPRISE VS. APOLLO GREEN ENERGY LIMITED	8/11/2026	1. Index and correct bookmarking with pagination mandatory in pdf. 2. Notary is not visible in every page of affidavit. 3. OCR missed in pdf. 4. Page no 73,83,87,91,95,99,129 to 144,151, are in wrong alignment. 5. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
97	8/10/2026	0710102013452026/1	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. EARTH ICONIC INFRASTRUCTURES PRIVATE LIMITED	8/11/2026	1. **Double Pagination:** There is double pagination from **page no. 126 to page no. 131**. Kindly rectify the pagination and ensure that the page numbers are in proper sequence. 2. **Incorrect Alignment:** Please note that **page nos. 490 and 491** are incorrectly aligned. Kindly upload the said pages in the correct alignment, ensuring that they are properly oriented and clearly legible. 3. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order** and the **latest order, if any**. Further, please mention the **date on which the Compliance Order was uploaded** in the Index. 4. **Repeated Documents:** **Page nos. 40 and 41** contain repeated documents. Kindly verify the documents and remove the duplicate pages, if applicable.
98	8/10/2026	0710102092212025/16	SNAP-ON TOOLS PRIVATE LIMITED	8/11/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign missed in index. 3. Page no 2 and 3 are duplicate, kindly remove it once. 4. Date, notary, deponent sign missed in affidavit. 5. Order dated 03.08.2026 uploaded on 10.08.2025 Pls Correct the date
99	8/10/2026	0710102092212025/15	SNAP-ON TOOLS PRIVATE LIMITED	8/11/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign missed in index. 3. Page no 2 and 3 are duplicate, kindly remove it once. 4. Date, notary, deponent sign missed in affidavit. 5. Order dated 03.08.2026 uploaded on 10.08.2025 Pls Correct the date
100	8/10/2026	0710102008722024/7	ATUL MITTAL RESOLUTION PROFESSIONAL LOGIX INFRA TECH PRIVATE LIMITED VSMARSHALL CORPORATE AND PARTNERS THROUGH ITS LEAD MEMBER MR. ANUJ JIAN P	8/11/2026	1. page no-1 to 23 OCR missing
101	8/10/2026	0710102047382024/13	PAWAN KUMAR AGGARWAL VS. KOKO TAWA WELDING INDUSTRY PRIVATE LIMITED	8/11/2026	1. Please note that page(s) No. 20,22,35 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. OCR missing in page no-18 to 31,34,36 to 54 3. kindly ensure that the annexures are duly signed and stamped with "True Copy"; 4. kindly attach latest order
102	8/10/2026	0710102053402026/3	IMPRESARIO VS. COLORBAR COSMETICS PRIVATE LIMITED	8/11/2026	1. Index and bookmarking with pagination mandatory in pdf. 2. Pagination missed in pdf. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Same pdf uploaded twice, kindly remove it once. 5. Signature mandatory in every page of pdf. Also counsel details missed in last page of rejoinder. 6. Proof of service missed in pdf. 7. Only rejoinder upload in pdf, kindly upload complete pdf.
103	1/31/2025	0710102011452025/4	SHAIKH NAFIS ANJUM	8/11/2026	1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
104	8/9/2026	0710102038102026/5	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	8/11/2026	1. kindly file in IA
105	8/10/2026	0710102018812025/7	MASTER DRILLING INDIA PRIVATE LIMITED VS. SAREL DRILL & ENGINEERING EQUIPMENT INDIA PRIVATE LIMITED & OTHERS	8/11/2026	1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
106	8/10/2026	0710102031352026/1	ROHIT AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of Payment was to be filed with in 7 days
107	8/8/2026	0710102015762025/1	PAWAN KUMAR GOYAL RP OF LOGIX INFRASTRUCTURE PVT. LTD.	8/11/2026	1. OCR missing in index and page no-5,36,37 2. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
108	8/10/2026	0710102025782026/5	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	8/11/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Rs. 1/- court fees missing in vakalatnama
109	8/10/2026	0710102042032026/2	IDBI TRUSTEESHIP SERVICES LIMITED VS. SUKMA BUILDTECH PRIVATE LIMITED	8/11/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Three rs court fees missed in vakalatnama. 3. Pagination missed in bookmarking.
110	8/10/2026	0710102028702026/2	KAMAL AGARWAL VS. VASU CROP SCIENCE PRIVATE LIMITED	8/11/2026	1. kindly attach latest order and compliance order 2. Page No. 30 is not clear. Kindly upload legible copy of the said page.
111	8/10/2026	0710102098632025/3	KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED VS. SHRI SANDEEP KANSAL	8/11/2026	1. Kindly attach the latest order.

112	1/27/2026	0710102008292026/5	ANIL KOHLI BANKRUPTCY TRUSTEE FOR SAMEER AHMAD KHAN VS. SAMEER AHMAD KHAN	8/11/2026	1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order
113	8/10/2026	0710102012642026/5	THE CANARA BANK LIMITED VS. SURAJ MAL DABAS	8/11/2026	1. OCR missing in page no-8 to 33, 63 to 135
114	8/10/2026	0710102031392026/1	SADHNA AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of Payment was to be filed with in 7 days
115	8/10/2026	0710102042032026/3	IDBI TRUSTESHIP SERVICES LIMITED VS. SUKSM BUILDTech PRIVATE LIMITED	8/11/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Three rs court fees missed in vakalatnama. 3. Pagination missed in bookmarking.
116	8/10/2026	0710102016822025/4	CANARA BANK VS. MR. RAMESH HANDA	8/11/2026	1. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order
117	8/10/2026	0710102032862026/1	KAVITA AGGARWAL VSSHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of Payment was to be filed with in 7 days
118	8/10/2026	0710102031372026/1	KAPIL AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/11/2026	1. as per your order the proof of Payment was to be filed with in 7 days
119	8/8/2026	0710102012132026/3	BANK OF INDIA VS. M/S M.R. OVERSEAS PRtVATE LIMITED	8/10/2026	**No. of Objections:** 1. Kindly remove the **Application mentioned in the Index**, as the said pages are missing from the PDF. Please remove the corresponding entry from the Index as well. 2. **OCR is missing on Page Nos. 1 to 10.** Kindly provide OCR on all the said pages. 3. Kindly affix the **Rs. 3/- court fee** in the blank space provided in the Vakalatnama. 4. As per the **Compliance Order**, the Reply was required to be filed within **two weeks**. However, there has been a delay in filing the same. Therefore, kindly file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that the **document for which condonation of delay is sought is annexed with the IA and included in the PDF as an annexure**. The application for condonation of delay shall be filed **separately as an IA**.
120	8/8/2026	0710102050062026/2	MANISH SANTOSH BUCHASIA RP OF SHALINI PRASHANT GOEL PERSONAL GUARANTOR OF FAITH LUMBER PRIVATE LIMITED VSSHALINI PRASHANT GOEL PERSONAL GUARANTOR OF FAITH LUMBER PRIVATE LIMITED	8/10/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly **bookmarked with correct pagination** throughout. 2. **Index and pagination are missing in the PDF.** Kindly provide the Index and ensure proper pagination throughout the PDF. 3. **OCR is mandatory on every page of the PDF.** Kindly ensure that OCR is provided throughout the PDF. 4. Kindly attach the **Compliance Order** and the **latest order, if any**. Also, mention the date on which the Compliance Order was uploaded in the **Index**.
121	8/10/2026	0710102057192026/3	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT LTD	8/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. OCR is mandatory on every page of the PDF. 3. Kindly ensure that the PDF is properly bookmarked with correct pagination.
122	8/9/2026	0710102057192026/2	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT LTD	8/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. OCR missed in page no 16 to 65. 3. Kindly ensure that the PDF is properly bookmarked with correct pagination.
123	11/30/2025	0710102105362025/5	ANIL KOHLI BANKRUPTCY TRUSTEE FOR WASEEM AHMAD KHAN 156 VS. WASEEM AHMAD KHAN	8/10/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach latest order in pdf. 3. ORDER DATED 15.04.2026 missed in pdf as per mentioned in index. Kindly correct the order date or provide the copy of said order. 4. IA no incorrect in index, Kindly rectify the defect and mention the LA. No. 2532 of 2026.
124	11/30/2025	0710102105352025/5	ANIL KOHLI BANKRUPTCY TRUSTEE FOR FARAH KHAN VS. FARAH KHAN	8/10/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach latest order in pdf. 3. ORDER DATED 15.04.2026 missed in pdf as per mentioned in index.
125	8/7/2026	0710102020332026/9	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	8/10/2026	1. Bookmarking missing. 2. Kindly remove prayer, other wise file it as an IA. 3. Kindly attach compliance order.
126	11/30/2025	0710102105332025/5	ANIL KOHLI BANKRUPTCY TRUSTEE FOR SHAGUFTA KHAN 156 VS. SHAGUFTA KHAN	8/10/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach latest order in pdf. 3. ORDER DATED 15.04.2026 missed in pdf as per mentioned in index.
127	8/7/2026	0710102038102026/4	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	8/10/2026	Kindly note that the application for condonation of delay shall be filed as an IA. While filing the application for condonation of delay please ensure to attach the document for which condonation is sought as an Annexure.
128	8/6/2026	0710200420362018/207	PALLAVI JOSHI BAKHRU CREDITOR VS UNIVERSAL BUILDWELL PVT. LTD.	8/10/2026	1. kindly file it as an IA
129	8/8/2026	0710102025782026/4	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	8/10/2026	As per the records it is seen that the service was done on 16.07.2026 and as per the compliance order you were to file the reply within 2 weeks of service. There is a delay in filing the reply.
130	8/7/2026	0710102066032026/1	MS ATUL BANSAL HINDU UNDIVIDED FAMILY THROUGH ITS KARTA SH ADITYA BANSAL VS. MS MAHAMAYA EXPORTS PRIVATE LIMITED	8/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.

131	8/10/2026	0710102109262025/28	KARABI VINIMAY PRIVATE LIMITED VS. GRIMUS EXPORTS PRIVATE LIMITED	8/10/2026	1. Pagination missed in bookmarking. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
132	8/10/2026	0710102046262026/1	MR VISHAL TYAGI	8/10/2026	Kindly file as an IA, or attach the compliance order wherein the court has directed to file the amendment of prayer
133	8/9/2026	0710102068792025/6	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	8/10/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. OCR missed in page no 16 to 65.
134	8/8/2026	0710102064092024/36	NARAIN PAPERS PRIVATE LIMITED VS. FRANK EDUCATIONAL AIDS PRIVATE LTD	8/10/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly **bookmarked with correct pagination** throughout. 2. **Counsel details are incomplete in the Index.** Kindly provide the complete counsel details. 3. **OCR is mandatory on every page of the PDF.** Kindly ensure that OCR is provided throughout the PDF. 4. **Page Nos. 18 to 21 and 24 are not readable.** Kindly upload clear and legible copies of the said pages. 5. Kindly ensure that all **annexures bear the endorsement "True Copy" along with the signature** on each page. 6. Kindly attach the **Vakalatnama***. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***"Vakalatnama is on record."** 7. As per the **Compliance Order***, the Affidavit was required to be filed within **two weeks***. However, there has been a delay in filing the same. Therefore, kindly file an **Interlocutory Application (IA) seeking condonation of delay***. Kindly ensure that the **document for which condonation of delay is sought is annexed with the IA and included in the PDF as an annexure**.
135	8/6/2026	0710102059242026/2	MR ASHISH SINGH RESOLUTION PROFESSIONAL FOR MS PIYUSH COLONISERS LIMITED VS. DR DEBADATTA CHAND MANAGING DIRECTOR CEO BANK OF BARODA	8/7/2026	As per compliance order 21.07.2026 the Affidavit was required to be filed with in one week however there has been a delay in filing the same therefore you are requested to kindly file an Interlocutory application (IA) SEEKING CONDONATION OF DELAY KINDLY ENSURE that the document for which condonation of delay is sought is also annexed to the IA and included in the pdf as an annexure
136	8/6/2026	0710102060352026/2	HEMENDRA ARAN VS. GREENWOOD RESEARCH AND MANAGEMENT LIMITED AXIS GLOBAL LIMITED	8/7/2026	1. Sign missed on every page of rejoinder. 2. kindly attach the compliance order
137	8/6/2026	0710102049592026/1	SATYENDRA PRASAD KHORANIA RESOLUTION PROFESSIONAL SITARAM PINTS PVT LTD	8/7/2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
138	8/6/2026	0710102052612026/2	MANISH AGARWAL RESOLUTION PROFESSIONAL IN THE PERSONAL INSOLVENCY RESOLUTION PROCESS OF MR LAXMAN DAS LADHA	8/7/2026	&amp;quot;l.bookmarking mandatory along with pagination. 2. OCR missed in PDF. 3. Pagination missed in index and PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. &amp;quot;
139	8/6/2026	0710102078792019/2	DH IMPEX LIMITED	8/7/2026	It is further submitted that the main case has already been disposed of by the Hon'ble Tribunal.
140	8/6/2026	0710102040372026/3	CHAMPION COMPUTERS PRIVATE LIMITED VS. HDFC BANK	8/7/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
141	8/6/2026	0710102052612026/1	MANISH AGARWAL RESOLUTION PROFESSIONAL IN THE PERSONAL INSOLVENCY RESOLUTION PROCESS OF MR LAXMAN DAS LADHA	8/7/2026	l.bookmarking mandatory along with pagination. 2. OCR missed in PDF. 3. Pagination missed in index and PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
142	8/6/2026	0710102105652025/4	IPE - MIS DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MIS SANTUR INFRASTRUCTURES PVT. LTD VS. TUSHAR GOEL	8/7/2026	no of objection Kindly attach Compliance and LATEST order
143	8/5/2026	0710102029272024/3	CENTRAL WAREHOUSING CORPORATION VS. WORLDS WINDOW INFRASTRUCTURE & LOGISTICS PVT LTD	8/7/2026	Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: "Vakalatnama is on record." The True Copy is missing in Annexure 1 of the PDF. Kindly attach the same.
144	8/6/2026	0710102026842026/4	INVESTORS SANGHARS SAMITI & ANR VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED (VDWPL) & ORS	8/7/2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
145	8/13/2026	0710102052172026/1	R S PLASTICS VS. NANOFIL TECHNOLOGIES PRIVATE LIMITED	8/6/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
146	8/4/2026	0710102038262025/1	CMA SANDEEP GOEL RESOLUTION PROFESSIONAL FOR M/S JTPL PVT. LTD.	8/6/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach the latest order.
147	8/4/2026	0710102038262025/2	CMA SANDEEP GOEL RESOLUTION PROFESSIONAL FOR M/S JTPL PVT. LTD.	8/6/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach the latest order.
148	8/4/2026	0710102046292026/1	MR MANINDRA KUMAR TIWARI RESOLUTION PROFESSIONAL RAHEJA DEVELOPERS LIMITED PROJECT RAHEJA SHILAS LOW RISE VS. PRESIDENT SECRETARY RESIDENT WELFARE ASSOCIATION	8/6/2026	1. OCR missed in PDF. 2. Twenty five Rs. welfare ticket and three Rs. court fee missed and kindly paste the blank space of vakalataanama. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

149	8/3/2026	0710102047802026/2	DEEKSHA SHARMA VS. UMESH SINGHAL	8/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Pagination missed in index and pdf. 4. Signature mandatory in every page of pdf. 5. Last page of blank, kindly remove it. 6. Same pdf uploaded twice, kindly remove it once. 7. The uploaded file is incomplete, only reply uploaded in pdf, Kindly upload complete file as per mentioned in index. 8. Also attach the compliance and latest order in pdf.
150	8/4/2026	0710102059122026/2	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	8/6/2026	1. On vakalatnama twenty five Rs. welfare ticket and three Rs. court fee and date missed kindly paste the welfare ticket and court fee stick on blank space of vakalatnama in PDF.
151	8/5/2026	0710102056362026/1	KAMAL AGGARWAL VS. ATUL MITTAL RP OF LOGIX INFRA TECH PRIVATE LIMITED	8/6/2026	no of objection 1. sign missed in index 2. order dated 31.07.2026. not attached in pdf 3 Kindly Attach Compliance Order and LATEST order
152	8/5/2026	0710102056042026/3	SWATANTRA KUMAR SINGH VSSMT SANGEETA AGARWAL	8/6/2026	No of objection As per compliance order 24.07.2026 the affidavit was required to be filed with in one week however there has been a delay in filing the same therefore you are requested to kindly file an Interlocutory application (IA) SEEKING CONDONATION OF DELAY KINDLY ENSURE that the document for which condonation of delay is sought is also annexed to the IA and included in the pdf as an annexure
153	11/17/2019	0710102024212018/0	MANJINDER SINGH SANDHU VS. GOLDEN PEACOCK RESIDENCE PRIVATE LIMITED	8/6/2026	1. bookmarking and index mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
154	8/5/2026	0710102040052024/7	MR. ARUN KUMAR MISHRA VS. HINDUSTAN BUILDCON PRIVATE LIMITED	8/6/2026	1. incomplete file, kindly attach the documents along with pagination. 2. bookmarking and index mandatory along with pagination 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
155	8/5/2026	0710102077682025/2	TRANSPORT INDIA - 3PL VSMR. MANISH AGARWAL	8/6/2026	No of objection As per compliance order 30.06.2026 the Reply was required to be filed with in one week however there has been a delay in filing the same therefore you are requested to kindly file an Interlocutory application (IA) SEEKING CONDONATION OF DELAY KINDLY ENSURE that the document for which condonation of delay is sought is also annexed to the IA and included in the pdf as an annexure 2.kindly highlight the relevant portion in newspaper page no 14 to 17
156	8/5/2026	0710102097422025/2	NEELAM SINGH VSMEGA SOFT INFRASTRUCTURE PRIVATE LIMITED	8/6/2026	1. As per the Compliance Order, the affidavit was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Page no 59A is not readable, kindly attach clear copy. 3. On Page no 25 to 28, 73,74, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 4. Condonation of Delay file in Application not in additional document.
157	8/5/2026	0710102025782026/3	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	8/6/2026	1. wrong file, kindly file in application along with fee
158	8/5/2026	0710102025932026/3	PG INFRACON PRIVATE LIMITED VS. SKOOTR GLOBAL PRIVATE LIMITED	8/6/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the supporting affidavit in pdf. 3. Pagination missed in bookmarking.
159	8/5/2026	0710102114392019/23	MANJEET SINGH BASI & ANR VS. CONTINENTAL CONSTRUCTION LTD VS	8/6/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
160	8/4/2026	0710102045792026/2	SANJIV RAI MEHRA VS CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	8/6/2026	**Objections / Defects** 1. **Pages Not Readable:** Pages **16 to 22** of the PDF are not readable. Kindly attach a **typed copy** of the said pages with proper pagination. 2. **True Copy Certification Missing:** The **"True Copy";** certification/signature is missing on pages **85 to 91, 93, 95, 96, 102, 105, and 107** of the PDF. Kindly upload the duly certified true copies. 3. **Delay in Filing Affidavit:** As per the **Compliance Order**, the affidavit was required to be filed within the stipulated period of **one week**. However, the affidavit has been filed after the prescribed period. Therefore, kindly file an **Interlocutory Application (IA)** seeking **condonation of delay**. The document in respect of which condonation of delay is sought shall also be annexed to the IA and included in the PDF as an annexure. 4. **Discrepancy in Case Particulars:** The case number is reflected as **0710102045792026/2 – C.P. (IB)/212(ND)/2024**. However, in the soft copy, the cause title has been mentioned as: C.P. (IB)-22/ND/2026**
161	8/3/2026	0710102048992026/3	NAVEEN KUMAR GUPTA VS. MR DEEPAK AGGARWAL	8/6/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
162	8/6/2026	0710102045402026/2	SAPAN MOHAN GARG RESOLUTION PROFESSIONAL OF VEER CHEMICALS PVT LTD AND ORS VS. AJAY GREWAL	8/6/2026	1. bookmarking and index mandatory along with pagination. 2. date missed on vakalatnama in PDF.
163	8/4/2026	0710102035392025/1	CANARA BANK VS. SH VIKRANT MAHAJAN PG OF M/S SPM AUTO PVT LTD AND M/S SANDEEP AXLES PVT. LTD	8/6/2026	1.kindly attach the latest compliance order in pdf. 2.need every every pages sign and true copy in annexure
164	8/4/2026	0710102033382026/1	RAJENDER KUMAR VSTHE REGISTRAR OF COMPANIES NCT OF DELHI I	8/6/2026	1.kindly attach the latest compliance order in pdf
165	8/12/2026	0710102031152026/3	SH SANDEEP KHURANA VS. 1KNITCRAFT APPARELS INTERNATIONAL PVT LTD	8/6/2026	1. same pdf uploaded kindly remove extra pdf 2. page no-85 to 88 OCR missing 3. kindly ensure that the annexures are duly signed and stamped with True Copy. 4. proof of service missing in pdf
166	8/5/2026	0710102108752025/3	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED VS. TUSHARGOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & ORS	8/6/2026	1. OCR missed in pages 169, 171, 174, 176, 183, 189, 196,197,208 to 210, 244, 251 285, 286, 288,289, 290, 297, 320, 324, 325, 330, 331, 333, 345 to 347, 351, 353 to 355, 85, 87, 88 to 94, 102 to 107, 109, 110 to 119, 121, 124, 126, 127, 130 to 131, 136, 139 to 141, 143,145,151,155,156, 157 and 163, 165 in PDF 2 compliance Order Missing & Latest Order Missing
167	8/4/2026	0710102019972026/2	RAJEEV KUMAR JAIN VS. GOMUKH GANGA PRIVATE LIMITED	8/6/2026	1.bookmarking mandatory 2.kindly attach the latest order in pdf

168	8/4/2026	0710102010752026/1	RAJEEV KUMAR JAIN VS. GOMUKH GANGA PRIVATE LIMITED	8/6/2026	1.bookmarking mandatory 2.kindly attach the latest compliance order in pdf
169	8/5/2026	0710102108392025/2	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED VSTUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR (POWERS SUSPENDED) - SANTUR INFRASTRUCTURE PRIVATE LIMITED	8/6/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
170	8/5/2026	0710102108392025/3	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED VSTUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR (POWERS SUSPENDED) - SANTUR INFRASTRUCTURE PRIVATE LIMITED	8/6/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2 65 to 73 80to 85 87to 97 99 ,102,103,104,105,108,109,114,117,118,119,121,123,129,133,134,136,143,144,147,149,152,154,161,167,175,,186 ,187,329,331,332 OCR Missed
171	8/4/2026	0710102035252026/3	ENERGY BEVERAGES PRIVATE LIMITED VS. SPICEJET LIMITED	8/6/2026	1.affidavit missed in pdf 2.kindly attach the compliance order and the latest order if any.
172	8/3/2026	0710102040482026/1	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	8/6/2026	1.bookmarking mandatory 2.pagination missed in pdf 3.kindly attach the compliance order and the latest order if any.
173	8/3/2026	0710102041862026/1	PRADEEP KUMAR SINGH VS. IRP SUPERTECH TOWNSHIP LIMITED UMESH SINGHAL	8/6/2026	1.same pdf uploaded kindly remove extra pdf. 2.bookmarking mandatory 3.pagination missed in pdf and index also 4.counsel sign missed 5.kindly attach the compliance order and the latest order if any. 6.affidavit missed in pdf 7.kindly attach the vakalatnama copy in pdf
174	8/5/2026	0710102015452025/6	GIAN CHAND NARANG LIQUIDATOR SECTION 45 VS. MR.MANISH JAIN	8/6/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;; 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
175	8/5/2026	0710102015462025/6	GIAN CHAND NARANG LIQUIDATOR SECTION 43 VS. MR. MANISH JAIN SUSPENDED MANAGING DIRECTOR M/S NCML INDUSTRIES LIMITED	8/6/2026	1. OCR missed on pages are 21 to 29, 33, 35, 41, 52, 55 in PDF. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;;
176	8/4/2026	0710102050942026/1	RAJEEV SAUMITRA VS. MR VINEET GUPTA RESOLUTION PROFESSIONAL	8/5/2026	1.kindly attach the latest compliance order in pdf
177	8/13/2026	0710102025632024/9	SHRI SANDEEP KANSAL VS. KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	8/5/2026	It is respectfully submitted that, pursuant to the aforesaid order, the Respondent was directed to deposit a sum of ₹2,00,000/- with the Prime Minister's National Relief Fund and to place proof of such deposit on record by filing a compliance affidavit before the next date of hearing. The next date of hearing was fixed for 27.07.2026. However, the compliance affidavit along with proof of deposit was filed on 07.08.2026. Accordingly, the compliance was filed after the date fixed for hearing. 2 Latest Order also Missed
178	8/10/2026	0710102008712026/1	AVINASH LADHA VS. BANK OF BARODA (CONSORTIUM MEMBER BANK)	8/5/2026	1.pagination missed in reply in pdf
179	8/3/2026	0710102059122026/1	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	8/5/2026	**No. of Objections** 1. Pagination is missing in the Index. Kindly update the Index with proper page numbers. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the following in the Index: **"Vakalatnama is on record.";**
180	8/13/2026	0710102043532026/1	RAKESH JAIN VS. MCJ MULTIPACK PRIVATE LIMITED	8/5/2026	1.as per the compliance order the reply was to be filed with in one week.
181	8/4/2026	0710102025782026/2	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	8/5/2026	You have uploaded an application. The said application is to be filed as an IA however you have filed it as additional document.
182	8/3/2026	0710102029372018/21	SONIA RANI AND ORS. VS. KST INFRASTRUCTURE LIMITED	8/5/2026	1.kindly fill out the undertaking form from the circular dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.incorrect pagination in pdf
183	8/4/2026	0710102057192026/1	SUNITA DEVI LOHIA VS. M/S DIAMOND POTTERIES PVT LTD	8/5/2026	**No. of Objections** 1. Pagination is missing in the bookmarks of **Volumes I and III**, and bookmarking is missing in **Volume II**. Kindly provide proper bookmarking with correct pagination in all volumes. 2. Separate **Indexes** for **Volumes I, II, and III** are mandatory. Kindly attach the respective Index in each volume. 3. Kindly ensure that all pages of the **Reply** are duly signed. 4. In **Volume II**, there is an extra Index after page No. **298**. Kindly remove the same. 5. Page No. **413** is in the wrong alignment. Kindly correct the alignment. 6. Page Nos. **52, 419, and 420** are not readable. Kindly upload clear and legible copies of these pages. 7. Kindly paste the **court fee** and **welfare ticket** on the blank side of the **Vakalatnama**, so that the contents of the document remain clearly visible. 8. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
184	8/11/2026	0710102110162025/6	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	8/5/2026	1.as per the compliance order the affidavit was to be filed with in one week.
185	8/4/2026	0710102060692026/1	DEEPAK VIG VS. AVDHESH MITTAL THROUGH RP	8/5/2026	**No. of Objections** 1. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the **Vakalatnama**. If the Vakalatnama is already on record, please mention the following in the Index: **"Vakalatnama is on record.";** 3. Kindly ensure that the PDF is properly bookmarked with correct pagination. 4. Kindly ensure that all pages of the **Reply** are duly signed. 5. Counsel's signature is missing in the Index. Kindly ensure that the Index is duly signed by the counsel. 6. The **Proof of Service** is missing in the PDF. Kindly attach the same.
186	8/12/2026	0710102101742025/1	ASSOCIATED ROADWAYS PRIVATE LIMITED VS. B9 BEVERAGES LIMITED	8/5/2026	1.as per the compliance order the affidavit was to be filed with in one week.

187	8/4/2026	0710102156522019/11	MODEL LOGISTICS PRIVATE LIMITED VS. M/S ADVANCE HOME AND PERSONAL CARE LIMITED	8/5/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
188	7/26/2026	0710102169292019/17	MRS. PALLAVI GUPTA & MR. PADAM THAKUR VS. JAIPURIA BUILDCON PVT. LTD	8/5/2026	1.kindly attach the latest compliance order in pdf
189	8/9/2026	0710102053842025/8	UNIQUE ENGINEERS LIMITED VS. DEEPAK BUILDERS & ENGINEERS INDIA LIMITED	8/5/2026	1.as per the compliance order the reply was to be filed with in two weeks.
190	8/12/2026	0710102042342026/1	2021 PLANS AND PROJECTS LIMITED. VS. NAMAN FINLEASE PRIVATE LIMITED	8/5/2026	1.kindly attach the latest compliance order in pdf
191	8/3/2026	0710102060062025/1	RAKSHA UNIVERSAL PRIVATE LIMITED	8/5/2026	1. Only one page uploaded in pdf, kindly upload complete pdf with in the proper format with Index, bookmarking pagination and compliance order if any.
192	8/4/2026	0710102064062025/11	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	8/5/2026	**No. of Objections** 1. Page Nos. **8, 9, and 11 to 16** are blurred. Kindly upload clear and legible copies of these pages. 2. Kindly attach the **Compliance Order** pertaining to **IA No. 3617 of 2025**. Also, attach the **latest order**.
193	8/4/2026	0710102064062025/10	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	8/5/2026	1. Pagination missed in bookmarking. 2. Kindly attach the compliance order of respective IA No. 3617 of 2025. Also attach the latest order if any
194	8/13/2026	0710102035932026/3	VIJAY KUMAR ARORA VS. NOVUS TECHNOLOGIES PRIVATE LIMITED AND ORS	8/5/2026	1.kindly attach the compliance order and the latest order if any.
195	7/6/2026	0710102078792025/10	RAM KUMAR VS. MS. KAJAL ILMI	8/5/2026	1. Reply and Written Statement are separate documents. Kindly upload them separately. Also as per the compliance order the reply was to be filed within one week
196	8/12/2026	0710102011452025/5	SHAIKH NAFIS ANJUM	8/5/2026	1.as per the compliance order the affidavit was to be filed with in two weeks.
197	8/5/2026	0710102053442026/1	SANJAY KUMAR VS. SH GAURAV KATTIYAR RESOLUTION PROFESSIONAL OF REVITAL REALITY PVT LTD	8/5/2026	Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2.kindly attach the compliance order if it is now uploaded on the website
198	8/10/2026	0710102054622026/1	VIJAY KUMAR GUPTA THE RESOLUTION PROFESSIONAL OF MS PRODO TECHNOLOGIES PRIVATE LIMITED VS. WOVEN AND KNIT FASHION GLOBAL	8/5/2026	1.as per the compliance order the affidavit was to be filed with one week.
199	8/4/2026	0710102089012025/2	TARUN RAGHAV VS. HANS RICE & SOLVENT PRIVATE LIMITED	8/5/2026	**No. of Objections** 1. The **Index** and **bookmarking** are mandatory along with proper pagination in the PDF. Kindly provide the same. 2. The **date**, **₹3 court fee**, and **₹25 welfare ticket** are missing in the **Vakalatnama**. Kindly affix the requisite court fee and welfare ticket, mention the date, and re-upload the corrected Vakalatnama.
200	6/25/2026	0710102049972026/2	INDRESH UPADHYAY ADMINISTRATOR CP WORLD LINES PVT LTD VS. NAND KUMAR ANAND	8/5/2026	1.as per the compliance order the affidavit proof of service was to be filed within 03 days
201	8/3/2026	0710102059272026/2	BLACKSOIL CAPITAL PRIVATE LIMITED VS. ARISTO SECURITIES PRIVATE LIMITED	8/5/2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. ₹3 court fee and ₹25 welfare ticket are missing in the Vakalatnama. Kindly affix the same and re-upload the corrected document.
202	8/10/2026	0710102008642026/1	LAXMAN DAS LADHA VS. BANK OF BARODA (CONSORTIUM MEMBER BANK)	8/5/2026	1.kindly fill out the undertaking form from the circular dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2 Reply/Objections be filed within 10 days from the receipt of the notice.
203	8/4/2026	0710102025762026/2	TRANSOM AGRO PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIES DELHI	8/5/2026	1.same pdf uploaded kindly remove extra pdf. 2.kindly attach the latest compliance order in pdf
204	8/5/2026	0710102056942026/1	MR GURPREET SINGH SODHI VS. MR GAURAV KATTIYAR	8/5/2026	1.kindly attach the vakalatnama copy in pdf. If the vakalatnama is on record please mention the same in the Index.
205	8/12/2026	0710102046522026/1	KRITIKA SINGH N CHANDRAVATI VSSHYAM ARORA	8/5/2026	1.kindly file as IA.
206	8/11/2026	0710204000072015/19	MR DINESH JHUNJHUNWALA VS CITIXSYS TECHNOLOGIES LTD & ORS	8/4/2026	1.as per the compliance order the reply was to be filed with in two weeks.
207	8/4/2026	0710102027572021/2	HARI PRAKASH AGGARWAL VS. NILESH SHARMA	8/4/2026	1. As per the Compliance Order, the Reply was required to be filed within Three weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order.
208	8/3/2026	0710102007042024/6	MR. REETESH KUMAR AGARWAL	8/4/2026	1.counsel details sign missed in index vol 2.
209	8/3/2026	0710102014182026/1	PANKAJ SINGHAL & ORS. VS. RAJESH ARORA & ORS.	8/4/2026	**No. of Objections: 1. The uploaded file is incorrect. Kindly file the appropriate **Interlocutory Application (IA)** and upload the correct file. 2. The compliance order is missing. Kindly upload the compliance order.
210	8/3/2026	0710102020892025/8	DR. SHIVINDER MOHAN SINGH THROUGH RP	8/4/2026	1. Page no 11,16,18,20,22,23,24,26,27 to 41, 43 to 48, are in wrong alignment. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
211	8/10/2026	0710102020332026/11	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	8/4/2026	1.pagination missed vol 2 in pdf
212	8/12/2026	0710102039592026/2	VIMAL KUMAR	8/4/2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period Two week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
213	8/10/2026	0710102012822022/234	UNION OF INDIA THROUGH REGIONAL DIRECTOR (NORTHERN REGION) VS. I. CARNOUSTIE MANAGEMENT (I) PRIVATE LIMITED	8/4/2026	1.kindly attach the compliance order in pdf and latest Order
214	8/1/2026	0710102081932024/12	GENESIS BUILDCON VISION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	8/4/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The attached order directs the filing of a Reply; however, you have filed a Rejoinder instead.
215	8/3/2026	0710102105472025/3	SANTANU SINHA VS. CLIXXO BROADBAND PRIVATE LIMITED	8/4/2026	1.kindly attach the compliance order and the latest order if any.
216	8/3/2026	0710102105652025/3	IPE - MIS DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MIS SANTUR INFRASTRUCTURES PVT. LTD VS. TUSHAR GOEL	8/4/2026	1.kindly attach the compliance order and the latest order if any.

217	8/3/2026	0710102108702025/1	SMT SADHNA MEHROTRA VS. V L S FINANCE LIMITED	8/4/2026	1.both file are same uploaded kindly remove extra pdf. 2.proof of service required in pdf 3.kindly attach the compliance order and the latest order if any.
218	8/3/2026	0710102020592026/2	AXIS BANK LIMITED VS. TIRUPATI INFRAPROJECTS PVT. LTD.	8/4/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order.
219	8/1/2026	0710102036332026/4	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	8/4/2026	1. One rupee court fee missed in vakalatnama. 2. Page no 186 to 192 are not readable. Kindly attach the typed copy of these pages. 3. Kindly ensure that all annexures bear the endorsement True Copy. 4. OCR missed in page no 186 to 192. 5. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
220	8/3/2026	0710102103272022/17	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	8/4/2026	1.as per the compliance order the reply affidavit was to be filed with in three days. 2.kindly attach the vakalatnama copy in pdf
221	8/10/2026	0710102039982025/1	ASHON PHARMACEUTICALS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI	8/4/2026	1.kindly attach the latest compliance order in pdf
222	5/27/2026	0710102112762025/2	ATUL KUMAR KANSAL ERSTWHILE CHAIRMAN OF MONITORING COMMITTEE CROWN REALTECH PRIVATE LIMITED VS. CROWN ABACUS IT PARK ASSOCIATION SUCCESSFUL RESOLUTION APPLICANT THROUGH ITS REPRESENTATIVE MR. SALIL BARAR	8/4/2026	1. kindly attach the latest order.
223	8/5/2026	0710102015172026/3	BAJAJ RUBBER COMPANY PRIVATE LIMITED VS. TECHNO AUTO COMPONENTS (INDIA) PRIVATE LIMITED	8/4/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.same pdf uploaded kindly remove extra pdf
224	8/3/2026	0710102019022026/7	BOSTON IVY HEALTHCARE SOLUTIONS PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PVT LTD	8/4/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The attached order directs the filing of a Rejoinder; however, you have filed a Tracking report.
225	8/11/2026	0710204000072015/18	MR DINESH JHUNJHUNWALA VS CITIXSYS TECHNOLOGIES LTD & ORS	8/4/2026	1.as per the compliance order the reply was to be filed with in two weeks.
226	8/8/2026	0710102044062026/1	GKM STEELS VS. NKG INFRASTRUCTURE LIMITED	8/3/2026	1.as per the compliance order the affidavit was to be filed with ten days.
227	7/31/2026	0710102048222025/4	MR. SARVESH KASHYAP VS. SHRI AMULYA KUMAR MISHRA	8/3/2026	1.page no 13,15,17,22,24,26,35,37,39,are Hindi pages in pdf. 2.kindly attach the compliance order and the latest order if any.
228	7/31/2026	0710102048222025/3	MR. SARVESH KASHYAP VS. SHRI AMULYA KUMAR MISHRA	8/3/2026	1.kindly attach the compliance order and the latest order if any. 2.kindly attach the vakalatnama copy missed in pdf
229	7/18/2026	0710102051562026/2	ROYAL ELEGANCIA APARTMENT BUYERS ASSOCIATION VS. CANARY GREENS BUYERS WELFARE ASSOCIATION COMEMBER OF THE RESOLUTION APPLICANT CONSORTIUM THROUGH ITS PRESIDENT AUTHORISED SIGNATORY	8/3/2026	1.kindly attach the latest compliance order in pdf
230	7/18/2026	0710102051562026/1	ROYAL ELEGANCIA APARTMENT BUYERS ASSOCIATION VS. CANARY GREENS BUYERS WELFARE ASSOCIATION COMEMBER OF THE RESOLUTION APPLICANT CONSORTIUM THROUGH ITS PRESIDENT AUTHORISED SIGNATORY	8/3/2026	1.kindly attach the latest compliance order in pdf
231	8/3/2026	0710102045122026/2	PRAVEEN KUMAR AGRAWAL VS. SANTOSH GOYAL	8/3/2026	1. As per the Compliance Order, the affidavit was required to be filed within ten days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Order dated 05.06.2026 missed in pdf as per mentioned in index.
232	8/1/2026	0710102045122026/1	PRAVEEN KUMAR AGRAWAL VS. SANTOSH GOYAL	8/3/2026	1. The copy of the order dated **05.06.2026**, as mentioned in the index, was inadvertently omitted from the PDF filed along with the application. 2. As per the order dated **08.06.2025**, the applicant was granted **10 days' time** to take the necessary steps. However, the present affidavit has been filed after an unexplained delay of approximately **one year**.
233	7/31/2026	0710102045552026/2	PARVESH KUMAR SINGHAL VSKASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT	8/3/2026	1.as per the compliance order the reply was to be filed with in ten days.
234	7/25/2026	0710102049342026/2	EXCEL NUTRITIONS AND PROTEINS VS. JINDAL REFINERIES LIMITED	8/3/2026	1.kindly attach the latest compliance order in pdf
235	8/1/2026	0710102049382026/2	PASUPATI FINCAP LIMITED VS. REGITRAR OF COMPANIES	8/3/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Index mandatory in pdf and correct the pagination of the bookmarking according to your updated index. 3. Pagination missed in pdf 4. OCR is mandatory on every page of the PDF. 5. A newspaper cutting has been uploaded in pdf. Kindly highlight the relevant portion of your matter.
236	8/1/2026	0710102045132026/1	PRAVEEN KUMAR AGRAWAL VS. RICHA MITTAL	8/3/2026	1. The copy of the order dated **05.06.2026**, as mentioned in the index, was inadvertently omitted from the PDF filed along with the application. 2. As per the order dated **08.06.2025**, the applicant was granted **10 days' time** to take the necessary steps. However, the present affidavit has been filed after an unexplained delay of approximately **one year**.
237	8/3/2026	0710102045132026/2	PRAVEEN KUMAR AGRAWAL VS. RICHA MITTAL	8/3/2026	1. As per the Compliance Order, the affidavit was required to be filed within ten days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Order dated 05.06.2026 missed in pdf as per mentioned in index.
238	8/3/2026	0710102032952026/1	MANIK AGGARWAL VS. SHRI SRIPATHAM VENKATASUBRAMANIAN RAMKUMAR RESOLUTION PROFESSIONAL	8/3/2026	1.as per the compliance order the relief fund was to be filed with in one week.
239	7/31/2026	0710102027442026/4	BHAGWATI TRADING CO. THR, ITS PROPRIETOR SH. PRADEEP KUMAR BANSAL VS. PREMIUM LAMINATORS PRIVATE LIMITED	8/3/2026	1.kindly file as IA.
240	8/8/2026	0710102018192026/2	AJITA YOGESH VS. UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO)	8/3/2026	1.as per the compliance order the reply was to be filed with in two week.

241	7/31/2026	0710102052112026/1	YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED	8/3/2026	1.bookmarking mandatory 2.kindly attach the compliance order and the latest order if any.
242	8/1/2026	0710102047922022/2	RAJIV MALIK VS. INTERPARTS MARKETING PRIVATE LIMITED	8/3/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Counsel details missed in index.
243	8/6/2026	0710102052642026/1	AVINASH LADHAMANISH AGARWAL RESOLUTION PROFESSIONAL IN THE PERSONAL INSOLVENCY RESOLUTION PROCESS OF MR AVINASH LADHA	8/3/2026	1. 1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure
244	8/1/2026	0710102045232026/1	PRAVEEN KUMAR AGRAWAL VS. SATPAL GOYAL	8/3/2026	1. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
245	8/1/2026	0710102042022026/2	IDBI TRUSTEESHIP SERVICES LIMITED VS. PARSVNATH REALTY VENTURES LIMITED	8/3/2026	1. Sign missed on every page of reply. 2. true copy sign missed on annexures 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. OCR missed on pages 2 to 38 in PDF. 5. Kindly attach the twenty five Rs. welfare ticket and three Rs. court fee missed on vakalatnama and paste on blank space of vakalatnama not on matter
246	8/6/2026	0710102062912024/9	SANJIVY NARULAA	8/3/2026	1.kindly attach the latest compliance order in pdf.
247	7/28/2026	0710102092162025/2	MR. ANKIT PATHAK VS. M/S IVR PRIME IT. SEZ PVT. LTD.	8/3/2026	1. 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 3.page no 108,109,110,112,113, are wrong alignment pages in pdf 4.page no 127 to 198.double pagination in annexure.
248	8/3/2026	0710102033262026/4	SHIPWAY TECHNOLOGY PRIVATE LIMITED VS. EASO E-COMMERCE PRIVATE LIMITED	8/3/2026	1. Pagination missed in pdf. 2 COMPLIANCE order & latest order
249	7/28/2026	0710102081982022/13	REENA MAHENDRU VS. LALIT AIRWAYS PRIVATE LIMITED	8/3/2026	### No. of Objections: 1. **Signatures on Reply:** Kindly ensure that **all pages of the Reply are duly signed**. 2. **Double Pagination:** Please remove the **double pagination from page nos. 22 to 69** and ensure that the pagination is in proper sequence. 3. **Illegible Pages:** **Page nos. 63 and 64 are not readable.** Kindly replace them with clear and legible copies. 4. **Pagination in Bookmarks:** **Pagination is missing in the bookmarks.** Kindly rectify the bookmarks and ensure that they correspond correctly with the Index and PDF pagination. 5. **Vakalatnama:** Kindly attach the **Vakalatnama**. If the Vakalatnama is already on record, please mention the same in the Index as: ***Vakalatnama is on record.*** 6. **Compliance Order and Latest Order:** Kindly attach the **Compliance Order and the latest order, if any**. Further, please mention in the Index the **date on which the Compliance Order was uploaded**.
250	7/28/2026	0710102114622019/20	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	8/3/2026	1.kindly file as IA.
251	7/31/2026	0710102010152026/2	INCOME TAX DEPARTMENT VS. SUBHASH VERMA	8/3/2026	1.as per the compliance order the affidavit was to be filed with in two weeks.
252	8/1/2026	0710102024872025/7	SHREE RADHA DAMODAR EXPORTS VS. MIDEAST INTEGRATED STEELS LIMITED	8/3/2026	1. bookmarking and index mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. OCR mandatory.
253	3/28/2019	0710102015152019/2	M/S VISHAL FABRICS & ORS. VS. AVJ DEVELOPERS (INDIA) PRIVATE LIMITED	8/3/2026	1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. OCR missed in PDF. 4. pages are not readable from 7 to 11 kindly attach the type copy along with pagination
254	7/12/2019	0710102015152019/5	M/S VISHAL FABRICS & ORS. VS. AVJ DEVELOPERS (INDIA) PRIVATE LIMITED	8/3/2026	&amp;quot;1. bookmarking mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3 FILE AS IA
255	12/14/2019	0710102015152019/7	M/S VISHAL FABRICS & ORS. VS. AVJ DEVELOPERS (INDIA) PRIVATE LIMITED	8/3/2026	&amp;quot;1. bookmarking mandatory along with pagination. 2. OCR missed in PDF. &amp;quot;
256	8/10/2026	0710102102792025/1	SUDHA BHATIA VS. UTTAM CYLINDERS PRIVATE LIMITED	8/3/2026	1.kindly attach the compliance order and the latest order if any.
257	7/31/2026	0710102046692022/3	GAIL INDIA LIMITED VS. PUNJ LLYOD LIMITED	8/3/2026	1.page no 36,45,46,108,182,341,342,356,475,600,602,605,794,801,929,997,1005,are wrong alignment in pdf. 2.page no 37,43,127,270,282,407,603,927,are not clear in pdf. 3.kindly attach the compliance order and the latest order if any.
258	8/6/2026	0710102052612026/3	MANISH AGARWAL RESOLUTION PROFESSIONAL IN THE PERSONAL INSOLVENCY RESOLUTION PROCESS OF MR LAXMAN DAS LADHA	8/3/2026	1. 1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure
259	8/7/2026	0710102106022024/6	VIKAS BANSAL VS. SITA RAM BANSAL	8/2/2026	1.as per the compliance order the rejoinder was to be filed with in two weeks.
260	6/26/2026	0710102019072026/2	INCOME TAX OFFICER VS. SATYENDRA SHARMA LIQUIDATOR RELIABLE FINANCE CORPN PVT. LTD.	8/2/2026	1. as per the compliance order the rejoinder was filed within one week. 2. kindly attach the latest order.
261	8/5/2026	0710102109192025/10	AMIT JAIN VS. MR. DEEPAK MAINI	8/2/2026	**Please Note:** Once the **Application for Condonation of Delay** is accepted by the Bench and the Bench condones the delay in filing the Reply, kindly file the **Reply as an Additional Document**, along with the **order of the Court condoning the delay**. Kindly note that the **Application for Condonation of Delay should not be filed as an Additional Document**.
262	7/30/2026	0710102044212026/2	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	7/31/2026	1.as per the compliance order the reply was to be filed with in three days. 2.same pdf uploaded kindly remove extra pdf. 3.welfare ticket 25rs missed on vakalatnama.
263	7/30/2026	0710102105752025/6	IPE - MIS DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MIS SANTUR INFRASTRUCTURES PVT. LTD VSTUSHAR GOEL DIRECTOR (POWER SUSPENDED) MIS SANTUR INFRASTRUCTURES PVT LTD & ORS	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.

264	7/30/2026	0710102074052025/1	SIDHANT GUPTA VS. SANDEEP GOEL RESOLUTION PROFESSIONAL PASHUPATI DAIRIES (PVT. LTD.)	7/31/2026	1. Please note that page(s) No. 55 to 149,151 to 171, 174 to 253 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Please note that page(s) No. 219 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot; 4. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
265	7/31/2026	0710102064062025/6	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. OCR is mandatory on every page of the PDF 4. Kindly ensure that the PDF is properly bookmarked with correct pagination.
266	7/31/2026	0710102064062025/7	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR is mandatory on every page of the PDF
267	7/31/2026	0710102064062025/8	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR is mandatory on every page of the PDF 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Page no 8 to 17 are blurr, kindly attach the clear and legible copy. 5. Page no 2,18 are in wrong alignment. 6. Signature mandatory in every page of pdf.
268	7/31/2026	0710102064062025/9	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	7/31/2026	1. Index and bookmarking with pagination missed in pdf.
269	7/31/2026	0710102065522024/7	MR. SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	7/31/2026	1. 1. Please note that pages **100–104, 110, 111–117, 119, 120–126, 129–141, and 143–149** are in Hindi. Kindly upload the English translations of these pages. While uploading the translated copies, please clearly mention the corresponding page number(s) for which the English translation has been provided. Additionally, kindly review the entire set of documents from your end to ensure that there are no other pages in Hindi or any language other than English. If any such pages are found, please arrange for their English translations and upload them as well. 2. As per the Compliance Order, the reply was required to be filed within **two weeks**. However, there has been a delay in filing the same. Accordingly, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that the document for which condonation of delay is being sought is annexed to the IA and included in the PDF as an annexure. Please also note that the order was uploaded on the NCLT website belatedly; however, despite the delayed upload, there was a further delay of two days in filing the reply. The same may be appropriately explained in the IA. 3. Kindly attach the **Vakalatnama**. If the Vakalatnama has already been filed and is on record, please mention the same in the Index as: **&amp;quot;Vakalatnama is on record.&amp;quot;;** 4. Kindly attach the **latest order**, as the same is presently not included in the filing.
270	7/30/2026	0710102112382025/3	ALTEK DEVICESPVT LTD VS NEXTRA TELESERVICES PRIVATE LIMITED	7/31/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 2. Further Please note that there is only one order attached in respect to IA No. 522 however there are no directions given in the said order. Kindly attach the compliance order in respect to the said IA wherein court has directed to file reply, in case no directions are given by the court you may mention the same on the Index.
271	7/30/2026	0710102065522024/6	MR. SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	7/31/2026	1. Please note that pages **100–104, 110, 111–117, 119, 120–126, 129–141, and 143–149** are in Hindi. Kindly upload the English translations of these pages. While uploading the translated copies, please clearly mention the corresponding page number(s) for which the English translation has been provided. Additionally, kindly review the entire set of documents from your end to ensure that there are no other pages in Hindi or any language other than English. If any such pages are found, please arrange for their English translations and upload them as well. 2. As per the Compliance Order, the reply was required to be filed within **two weeks**. However, there has been a delay in filing the same. Accordingly, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that the document for which condonation of delay is being sought is annexed to the IA and included in the PDF as an annexure. Please also note that the order was uploaded on the NCLT website belatedly; however, despite the delayed upload, there was a further delay of two days in filing the reply. The same may be appropriately explained in the IA. 3. Kindly attach the **Vakalatnama**. If the Vakalatnama has already been filed and is on record, please mention the same in the Index as: **"Vakalatnama is on record.";** 4. Kindly attach the **latest order**, as the same is presently not included in the filing.
272	5/25/2026	0710102042552026/3	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	7/31/2026	1. Kindly ensure that all pages of the Rejoinder are duly signed.
273	7/31/2026	0710102038882026/1	SAVITRI DEVI VS. SRISHTI LUBE (INDIA) PRIVATE LIMITED	7/31/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
274	7/30/2026	0710102002392026/4	MAHESH GARG VS. 1. MR. SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR M/S. VARDHMAN INFRADEVELOPERS PVT. LTD	7/31/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
275	7/30/2026	0710102023322026/18	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	7/31/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. index missing 3. counsel sign is missing in last page of Written Submission
276	7/30/2026	0710102044802026/3	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	7/31/2026	1. OCR missing in page no-1 to 20,39 to 42, 51 to 63, 84 to 108 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing

277	7/30/2026	0710102044212026/1	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Reply 4. Kindly ensure that all pages of the Reply are duly signed. 5. in affidavit deponent sign and notary are missing 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &amp;quot;Vakalatnama is on record.&amp;quot;;
278	7/31/2026	0710102044812024/4	NISHI SOOD	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
279	7/30/2026	0710102044802026/4	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	7/31/2026	1. OCR missing in page no-1 to 20,37 to 40, 49 to 61, 82 to 106 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
280	7/31/2026	0710102109432025/16	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
281	7/30/2026	0710102063882025/2	ISR EXIM PVT LTD VS. WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	7/31/2026	1. As per the Compliance Order, the current document was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
282	7/30/2026	0710102042552026/2	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	7/31/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 2 weeks after receipt of notice. As per records the service was filed on 09.06.2026. Therefore you had 2 weeks to file your reply. you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
283	7/31/2026	0710102011502025/3	VANTAGE BIOTECH PVT LTD VS. N/A	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. One rupee court fee missed in vakalatnama. 3. Counsel sign missed in page no 4.
284	7/30/2026	0710102073642024/4	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	7/31/2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Counsel's signature is missing in the index and on page no. 7. 3. OCR is missing in the reply. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Kindly affix the Rs. 25 welfare ticket and Rs. 3 court fee on the vakalatnama.
285	7/30/2026	0710102073642024/5	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Three rs Court fees and 25 rs welfare ticket missed in vakalatnama. 3. OCR missed in reply. 4. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Pagination missed in pdf.
286	7/31/2026	0710102073642024/6	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Three rs Court fees and 25 rs welfare ticket missed in vakalatnama.

Srishti B Shah
Deputy Registrar, NCLT New Delhi